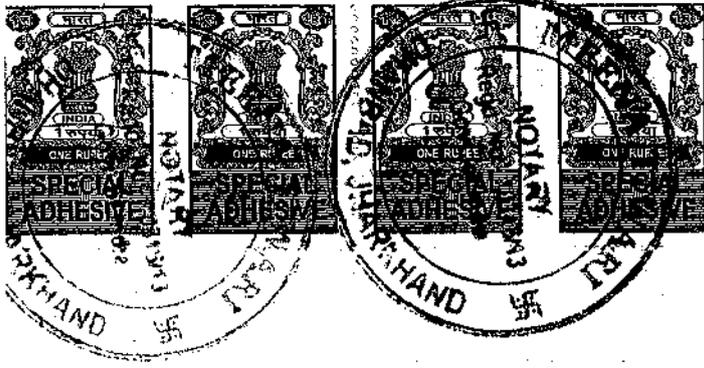


BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN BENCH, KOLKATA
ORIGINAL APPLICATION NO. 57/2023/EZ



In the matter of :-
Ajay Rajak.

**NOTARY
DHANBAD**

...Petitioner

-Versus-

Ministry of Coal & Ors.

....Respondents

COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NOS. 3 AND 7

I, Birendra Kumar Sinha, son of Kabilash Choudhary, aged about - 59 years , by faith - Hindu, by occupation - Service, working at Lodna Area No. 10,Lodna Pin-828111 , Bharat Coking Coal Limited (BCCL) having its office at Koyla Bhawan, Koyla Nagar, Dhanbad-826005 do hereby solemnly affirm and state as follows :-

1. That I am currently working in the post of General Manager, Lodna Area of Bharat Coking Coal Limited (for short, BCCL), from its place of business as above mentioned herein. I have been arrayed as respondent no. 7 and I am the authorised representative of respondent no. 3 by virtue of Authorisation letter dated 23rd August, 2023. I am competent to make and affirm this counter affidavit on behalf of the answering respondents. I have gone through the pleadings made in O.A. No. 57/2023/EZ (hereinafter referred to as the "said application") and have understood the scope, contents and purport thereof.



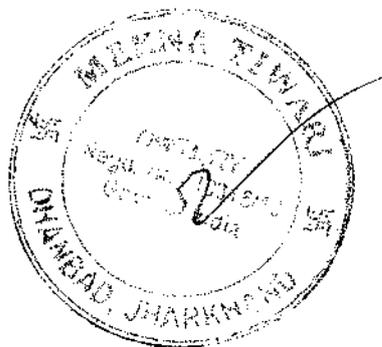
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2. Being duly competent and being duly aware of the facts and circumstances of this case, I am affirming this counter affidavit on behalf of the respondent Nos. 3 and 7 to the said application filed by the petitioner.
3. Before I deal with the allegations/contentions raised in the said application, I state as follows :-
 - a) The said application on behalf of the petitioner is not maintainable and it is barred under Section 14(3) of the NGT Act, 2010 as the petition has been filed after more than 6 months from the date of the alleged cause of action as ventilated in the said petition. Even no prayer has been made for condonation of delay in terms of the proviso which puts an embargo upon the power of the Tribunal not to condone the delay beyond 60 days after the expiry of initial 6 months.
 - b) It is the case of the applicant that illegal mining of coal is being carried on in Central Surunga, Paharigora, Parbad Lakshmi Colliery situated in Alakdiha OP, District - Dhanbad in the coal mines belonging to BCCL, Lodna Area under Coal India Limited.
 - c) In paragraph 2 of the petition, the petitioner states that such illegal mining activities has been carried on since last 2 years in which according to the petitioner, the innocent people have lost their lives due to greed of money.
 - d) In the limitation portion of the petitioner, the petitioner stated that the application is under Section 14(3) of the NGT Act, 2010 (hereinafter referred to as the "said Act"). According to the petitioner, the cause of action has arisen on and from 28th February, 2023 when a joint signed application was submitted by certain villagers before the Hon'ble Governor, Jharkhand and Hon'ble Chief Minister, Jharkhand alleging such illegal mining of coal in those areas.



- e) I state that Section 14(3) of the NGT Act, 2010 makes it clear that such petition has to be filed within 6 months from the date on which cause of action for such dispute first arose. For the sake of convenience Section 14(1)(2) and (3) are set out hereinbelow :-
- (1) *The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right and such question arises out of the implementation of the enactments specified in Schedule I.*
 - (2) *The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.*
 - (3) *No application for adjudication of dispute under this Section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose : Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.*
- f) Since it is the case of the petitioner in paragraph 2 of the petition that such mining activities has been carried on for last 2 years, it can be very well presumed that the date on which the cause of action arose first must be sometime in May, 2021. Since the proceeding was not filed within 6 months as per Section 14(3) of the said Act from the date when the cause of action first arose, the proceedings is clearly barred by limitation and thus should be rejected/ set aside in limini. As such the petitioner is not entitled to any reliefs as sought for in this application.
- g) After the proceeding was initiated by the petitioner, the Hon'ble Tribunal by an order of 4th July, 2023 set up a Committee comprising



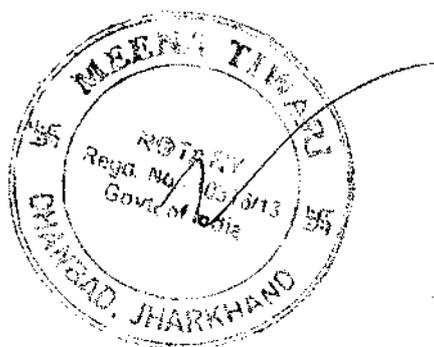
of the various members as mentioned in paragraph of the order to verify into the allegations made by the petitioner and was directed to file an inspection report after visiting the site. A copy of the said order dated 4th July, 2023 is annexed hereto and marked with the letter "A".

- h) Pursuant to the said order, the Committee set up by the Tribunal visited the site upon notice to all necessary parties on 21st July, 2023 and inspected the areas in which illegal mining as complained by the petitioner was purported to have been carried on.
- i) The Committee has thereafter filed a report from which it is evident that the land area where unauthorised illegal mining activities have been alleged to be carried, are at lands where the BCCL does not have surface rights. It has been further observed by the Committee in the report that the ownership of the land could also not be identified for which steps should be taken for identification. It has also been observed that if there is any illegal mining, the accountability should be fixed on the owner of the land if illegal mines are found at Raiyat Land, upon initiation of legal proceedings. A copy of the said report along with the photographs annexed dated 2nd August, 2023 filed by the Jharkhand State Pollution Control Board before the Tribunal is annexed hereto and marked with the letter "B".
- j) It is the constant case of the answering respondents that even though the area in respect of which illegal mining has been sought to be alleged is in the vicinity of BCCL, Lodna area, they do not have any surface rights over the land to carry on any mining activities. The BCCL are in possession of the land in Parbad Lakshmi Colliery and Central Surunga in Paharigora area which they have obtained through lease from the Government, however, no surface rights have been obtained from the appropriate authority in their favour for carrying on mining activities. Lakshmi Colliery is an old colliery run by private mining



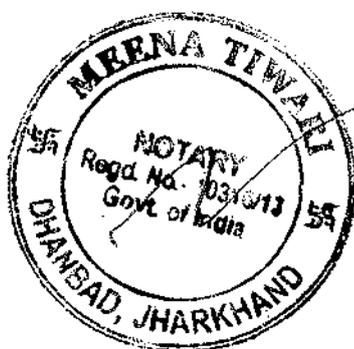
company before nationalization. At present, no such colliery is functional or operational under Bharat Coking Coal Limited. I state that a mining right holder is required to obtain surface rights from the appropriate Government authority over the area which is in the form of a written consent/ permission given by the appropriate authority to start mining operations.

- k) Even though the BCCL has obtained lease over such areas, no surface rights have been given by the Government and as such BCCL cannot do any mining activities in such areas nor can appoint any private mining company under them for carrying on such activities. Such fact is also corroborated from the report filed before this Tribunal by the Committee.
- l) I further state that the petition is also bad for mis-joinder of parties and non-joinder of necessary parties as Bharat Coking Coal is a juristic entity by itself which can be sued in its own name. However, the petitioner has impleaded, the respondent No.3, being the Chairman-cum-Managing Director and respondent No.7, being the General Manager of Lodna Area of BCCL when they are mere officials of the company and does not have any personal liability. Thus, without making BCCL a party, the proceeding is bad for non-joinder of necessary party and thus the proceeding should be dismissed in limine against the answering respondents.
- m) I state that BCCL has obtained all valid and lawful leasehold rights over the mining area in question pursuant to the prevalent laws of the land and satisfaction of the mandatory requirements. The leasehold rights were granted to BCCL by appropriate authorities after due process including assessment of environmental impact if such leasehold rights are given to BCCL. Thus, BCCL after obtaining all necessary clearances from the appropriate authority was granted the



leasehold rights over such land below which coal mines are there in existence. The land where illegal mining is alleged to have been taking place falls outside the scope of BCCL's surface rights. BCCL does not have any surface rights over such land in connection with which allegations have been made by the petitioner. The leasehold rights acquired by BCCL do not contain surface mining activities in such designated areas and the company does not have any authority or control over the alleged surface land. In fact, BCCL does not have any surface rights over the land area in Parbad (except Lakshmi Colliery), Central Surunga & Paharigora which has been mentioned in point No.2 of the report filed by Jharkhand State Pollution Control Board. The details of the coordinates of the location where the inspections were carried on to find out as to whether illegal mining activities were carried on or not are set out hereinbelow :-

<u>Sl. No</u>	<u>Site</u>	<u>Co-ordinates</u>	<u>R.S. Plot No.</u>	<u>Mouza</u>	<u>Entity having surface rights over these sites</u>	<u>Entity having Leasehold</u>
1.	Laxmi Colliery	23.693615, 86.436695	95	Parbad	BCCL	BCCL
2.	Old Quarry	23.692253, 86.435891	95	Parbad	BCCL	BCCL
3.	Rathole Opening -I	23.704854, 86.436521	95	Parbad	BCCL	BCCL
4.	Shiv Mandir, Central Surunga Area	23.705086, 86.456835	1990	Surunga	Pvt.	BCCL
5.	Opening -1 near Central Surunga Area	23.705309, 86.456648	1993	Surunga	Pvt.	BCCL
6.	Opening -2 near Central Surunga Area	23.705309, 86.456862	2010	Surunga	Pvt.	BCCL



7.	Opening -3 near Central Surunga Area	23.705751, 86.455661	1828	Surunga	Pvt.	BCCL
8.	Opening -4 near Central Surunga Area	23.706111, 86.455847	1826	Surunga	Pvt.	BCCL
9.	Opening -5 near Central Surunga Area	23.706428, 86.455568	1648	Surunga	Pvt.	BCCL
10.	Opening -6 near Central Surunga Area	23.707233, 86.455432	1652	Surunga	Pvt.	BCCL
11.	Opening -7 near Central Surunga Area	23.708130, 86.455501	1708	Surunga	Pvt.	BCCL
12.	Surunga Bastijore entry into OB dump NT-ST OB dump Patch F	23.708688, 86.455721	202	Surunga	Pvt.	BCCL
13.	Closed opening near Fan House	23701522, 86.455965	2165	Surunga	Pvt.	BCCL
14.	Covered opening hidden behind bushes	23.700807, 86.454813	2152	Surunga	Pvt.	BCCL
15.	Opening behind bushes nearby Basti	23.700722, 86.455146	2154	Surunga	Pvt.	BCCL
16.	Shaft-like opening	23.700076, 86.455312	2159	Surunga	Govt.	Outside leaseho ld area



	hidden between trees					of BCCL.
17	Illegal collection site near shaft (nearby old magazine house)	23.700114, 86.455433	2159	Surunga	Govt.	Outside leaseho ld area of BCCL.

Thus, based on the above table it is clear that BCCL has surface rights only in respect of Site Nos. 1, 2 and 3 as mentioned in the table itself.

- n) Even though allegation has been made that there has been loss of life due to illegal mining, such allegation is denied and disputed. There has been no loss of life due to such alleged, purported illegal mining which is also corroborated from the report of the inspection team filed before the NGT.
- o) I state that ownership on leasing of sub-surface mineral rights are separate and distinct from surface rights. Not having surface rights on the mining lands over which allegation of illegal mining has been made, implies that BCCL does not have any authority over the usage or access to such land including any mining activities which are alleged to have been carried on by the petitioner.
- p) I further state that BCCL places great importance on compliance and adheres to all regulatory guidelines governing mining operations. BCCL also exercises strict monitoring and standard operating procedures to ensure compliance with the terms and conditions of its leasing agreement.
- q) BCCL has also deployed CISF personnel at various transportation and mining routes, established check post, conducts surprise raids with the help of local police administration whenever they got to know of an illegal mining activity. Any unauthorised encroachment or illegal mining activities in the areas which are nearby the leased area



(inclusive of areas where BCCL has surface rights and where it does not have surface rights) are promptly reported to the relevant authorities to ensure appropriate actions are taken within due time.

- r) BCCL is always cooperative with the relevant authorities when they investigate and address any potential illegal mining activities in the area surrounding the BCCL's designated leasehold area.
- s) In fact, time and again BCCL management on receiving information of illegal mining and transportation of coal in various areas adjacent or surrounding their leasehold land has conducted surprise inspection with the help of local police and have lodged FIR's from time to time before various police stations. Copies of the police complaints with the request for lodging FIR's from time to time are all annexed hereto and collectively marked with the letter "C" respectively. The details of the complaints lodged as recorded in electronic form as recorded in the Jharkhand Online FIR System are all annexed hereto and collectively marked with the letter "D".
- t) In fact, upon receiving information of illegal mining and transportation of coal in Parbad Area, the BCCL with the help of local police conducted surface inspection on 3rd April, 2023 pursuant to which an FIR was lodged being FIR No. 22 of 2023 in Tisra Police Station on 3rd April, 2023 against accused Ganesh Yadav, Pradip Chauhan and 9 other unknown people who were drivers and owners of trucks through whom illegally mined coal was transported. The said FIR was registered under Section 34, 379 and 411 of the Indian Penal Code, 1816 and Section 21 of the Mines and Minerals (Development and Regulation) Act and Rules 9 and 13 of Jharkhand Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2017. A copy of the said FIR lodged on 3rd April, 2023 is annexed hereto and marked with the letter "E".

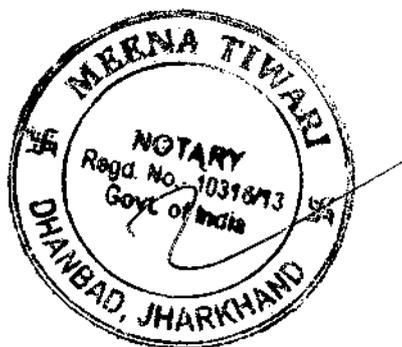


- u) Even though allegation has been made that BCCL has been a complicit and has been involved in illegal mining activities, there is no proof of the same. The company maintains a strict policy against such illegal and unauthorised mining practices and has adhered to all the environmental and mining regulations to ensure sustainable and responsible operations for leasehold rights over the lands which have been obtained lawfully with regard to the designated mining area, however, till date no surface rights have been given. The lack of having any surface rights, further proves the non-involvement of BCCL in any authorised or mining activities taking place on such land.
- v) I state that BCCL monitors mechanisms to ensure compliance with the mining laws and have all along cooperated with the authorities in conducting regular inspections. For stopping the illegal trade of coal and mines, we have also deployed CISP personnel, surprise raids have been conducted at various places to prevent such incidents and police complaints have also been lodged from time to time.
- w) BCCL also follows stringent policies for strictly prohibiting any form or collaboration with individual groups involved in illegal mining. BCCL maintains zero tolerance approach towards any employee termed to be associated with such illegal practices and is also very active in initiating appropriate disciplinary proceedings including termination of employees if they are at all found to be involved in such activities. BCCL have all along complied with the necessary environmental and safety standards regarding compliances of the safety standards under the Environment Protection Act. The company has implemented robust measures to mitigate any potential environmental damage. This measure includes proper waste management, reclamation of mining sites and regular environmental



assessments to ensure compliance with the provisions of law for protecting environment from getting damaged due to any activities carried on by the company.

- x) Further BCCL has also complied with the provisions of Air Pollution Prevention Act. BCCL has also obtained necessary insurance coverage under the Public Liability Insurance Act so that adequate compensation is ensured to entities individually due to happening of any unlikely event or any unforced accidents or damages related to mining activities. The necessary environmental clearances taken by BCCL from the Ministry of Environment and Forest, Government of India and consent to operate from Jharkhand State Pollution Control Board, Ranchi for Group of Mines Act, Lodna will also be corroborated from the affidavit filed by the Deputy Commissioner/District Magistrate of Dhanbad. **[Reference paragraph 4(ii) of such affidavit]**. Documentary evidence in the form of environmental clearances taken from Ministry of Environment, Forest and Climate Change dated 1st March, 2018 and from the Jharkhand State Pollution Control Board which is dated 5th April, 2023 are annexed hereto and collectively marked with the letter "F".
- y) The District Magistrate in his affidavit has also confirmed that BCCL has issued Standard Operating Procedure (SOP) to prevent unauthorised entry in mining premises of BCCL **[Reference paragraph 4(iv)]**. A photocopy of the Standard Operating Procedure of BCCL is annexed hereto and marked with the letter "G".
- z) The BCCL has also competent officers and members to continuously monitor and take action against illegal mining, transportation and storage. The District Magistrate of Dhanbad in paragraph 8 of his affidavit has confirmed that Jharkhand State Government has notified Jharkhand Minerals (Prevention of Illegal Mining,



Transportation and Storage) Rule, 2017 in exercise of powers conferred under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957. Under such provision, competent officers and members of District Level Mining Task Force and police officer are appointed to continuously monitor and take action against illegal mining and transportation. The competent team of BCCL also monitors such illegal activities on regular basis and take steps if at all any violation of Environment Protection Act, 1986, Air Pollution (Prevention and Control of Pollution) Act, 1989 and the Water (Prevention and Control of Pollution) Act, 1974 is found. Thus, it is evident that both BCCL and the State appointed officers ensure and monitor illegal activities on regular basis and take action if at all, any violation is found.

- aa) In fact, BCCL has also issued a SOP for outsourcing mines. A copy of the SOP of BCCL for outsourcing of mines is annexed hereto and marked with the letter "H".
- bb) The BCCL is also committed to put into effect stringent measures to prevent and conduct illegal mining activities within their mining areas. To this effect, BCCL maintains (record for prevention and control of illegal mining activities within its leasehold). The records meticulously highlights efforts of BCCL in combating illegal mining activities within their operational area. The register stands as a document which is transparent in nature and gives a detailed picture as to how steps are taken by BCCL to stop the menace of illegal mining. The register comprehensively record each and every step taken by BCCL upon receiving knowledge of potential illegal mining activities which includes details entries regarding the actions initiated, the date and time of action, the location of activity, the individual involved, the nature of response and photos and videos of



such action taken as recorded with GPS coordinates. Relevant extract of such record for prevention and control of illegal mining activities maintained by BCCL is annexed hereto and marked with the letter "P".

- cc) Surprise raids are also been conducted as and when required on call of colliery management with the help of local police, CISF personnel and colliery management. In many such raids, even the management officials of BCCL has been subjected to physical assault by various unknown miscreants. The BCCL to counter such illegal mining activities has also undertaken extensive security measures and have increased surveillance by way of appointing Quick Response Team (QRT), patrolling activities through CISF personnel in cooperation with local police who are also the members of District Mining Task Force. The BCCL has all along been maintaining all sorts of precautionary and regulatory measures to stop illegal mining activities. In response of such activities, BCCL has always promptly registered FIR's with local authorities, copies of which are already herewith annexed earlier.
- dd) Every incident of illegal mining activities which has come to the notice of BCCL has also been reported to Circle Officer, Inspector-In-Charge having jurisdiction in such area. Numerous letters for registering FIR has been written on behalf of BCCL, a detailed list of which is set out hereinbelow :-

Sl. No.	Ref Letter No.	Authority to whom letter written
1.	BCCL/LA/GM/(Secy)/2023/359 dated 26.07.2023	Circle Officer, Baliapur, Dhanbad
2.	BCCL/NTST/2022/439 dated 27.05.2022	Inspector-In-Charge, Alakdiha, O.P.

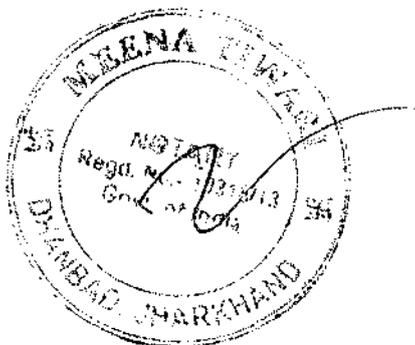


3.	BCCL/NTST/2022/822 19.10.2022	dated	CISF, Jealgora
4.	BCCL/NTST/2022/440 27.05.2022	dated	Inspector-In-Charge, Alakdiha, O.P.
5.	BCCL/NTST/2022/447 28.05.2022	dated	Inspector-In-Charge, Alakdiha, O.P.
6.	BCCL/NTST/2022/437 26.05.2022	dated	Inspector-In-Charge, Alakdiha, O.P.
7.	BCCL/NTST/2022/438 26.05.2022	dated	Inspector-In-Charge, Alakdiha, O.P.
8.	BCCL/NTST/2022/228 21.04.2023	dated	CISF, Jealgora
9.	BCCL/NTST/2022/255 04.05.2023	dated	Inspector-In-Charge, Alakdiha, O.P.
10.	BCCL/NTST/2022/323 15.06.2023	dated	Inspector-In-Charge, Alakdiha, O.P.
11.	BCCL/NTST/2022/351 01.07.2023	dated	Inspector-In-Charge, Alakdiha, O.P.
12.	BCCL/NTST/2022/372 06.07.2023	dated	CISF, Jealgora
13.	BCCL/NTST/2022/388 12.07.2023	dated	CISF, Jealgora
14.	BCCL/NTST/2022/396 15.07.2023	dated	CISF, Jealgora
15.	BCCL/NTST/2022/395 15.07.2023	dated	Inspector-In-Charge, Alakdiha, O.P.
16.	BCCL/NTST/2022/417 23.07.2023	dated	Inspector-In-Charge, Alakdiha, O.P.

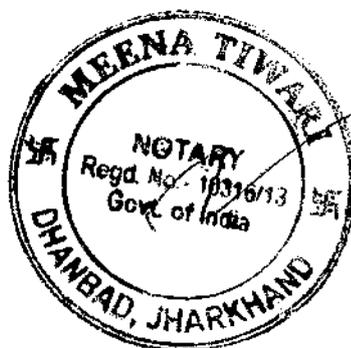


17.	BCCL/NTST/2022/416	dated	Inspector-In-Charge, Alakdiha, O.P.
	22.07.2023		
18.	BCCL/NTST/2022/419	dated	Inspector-In-Charge, Alakdiha, O.P.
	24.07.2023		
19.	Complain No. 149111	dated	Jharkhand Online FIR System
	08.05.2023		
20.	Complain No. 122758	dated	Jharkhand Online FIR System
	15.04.2023		

- ee) The fact that the petitioner has mentioned the name of one Ganesh Yadav & others involved in such illegal mining activities, which is also evident from the copy of the complaint submitted by the BCCL Management in his letter dated 4th May, 2023 proves the fact that BCCL is also taking all such bonafide steps to stop illegal mining activities. A copy of such letter dated 4th May, 2023 showing the complaint lodged by BCCL management is annexed hereto and marked with the letter "J".
- ff) The illegal coal seams which were found at the time of inspection are at places which are within the lease of Lodna area while the land above the coal seams are under the ownership of villagers of Central Surunga and Paharigora where there are no surface rights of BCCL as the land areas are owned by Raiyats and the land is under their possession till date. Hence preventive actions from District administration to stop illegal digging and pilferage of coal is required to be undertaken.
- gg) The petitioner has himself admitted in page No.2 of the application that illegal mining was done at Raiyat and Forest land which are not acquired by BCCL.
- hh) I state that when the inspectors visited the areas, the local residents were questioned nearby Lakshmi Colliery bustee. The local residents



- acknowledged about illegal opening/ratholes but no other rathole was found nearby the said area. The residents of such nearby houses were also asked about such illegal mining activities and accidents being taking place as have been alleged by the petitioner, however, no such information was provided regarding illegal mining or any death. There is no proof for confirming the allegation made by the petitioner regarding illegal mining and loss of life.
- ii) I state that the committee inspected the areas around the lease side of Lakshmi colliery for illegal opening/ ratholes however, no extraction of coal was evident.
- jj) The committee appointed by the Tribunal also interacted with few residents to enquire further. The residents acknowledged illegal opening by certain miscreants in the past but no illegal opening was found near Lakshmi Colliery bustee at present.
- kk) Thus, the report given by the committee does not support the case of the petitioner with regard to any illegal mining activities and violation of any laws at the behest of the BCCL. Nor does the report proves that BCCL has been acting in hands and gloves or is conspiring with third party entities for carrying on illegal mining activities in such areas for any unjust enrichment which has allegedly caused loss of life of any person.
- ll) I state that on 26th July, 2023, BCCL has informed the Circle Officer, Baliapur, Dhanbad regarding the details of the land and their ownership with regard to areas where illegal mining has been sought to be alleged by the petitioner and the steps taken by BCCL till date by lodging complaints and FIR's to prevent the occurrence of such illegal activities/pilferage of coal. A copy of such letter dated 26th July, 2023, sent by BCCL to the Circle Officer along with the enclosures being the



ownership land in details of Surunga and Paharigora, photos of preventive and control measures taken by BCCL, copy of the letter dated 26th July, 2023 (without enclosures) is annexed hereto and marked with the letter "K".

mm) Thus, it is evident that BCCL was never involved in any illegal mining activities. Rather BCCL was all along engaged in restraining illegal mining of coal as coal is a National wealth of this country and BCCL being a Government body and subsidiary of Coal India Limited only intends to protect the National wealth of the country from being illegally used and/or misappropriated by any third party for their own unjust enrichment.

4. Now I deal with the various allegations made in the several paragraphs of the said application.

5. With reference to paragraphs 1 to 3 of the said application, I repeat and reiterate the averments made hereinabove and places strict reliance thereupon. Save and except what are matters of record, each and every allegation contrary thereto and/or inconsistent therewith are denied in seriatim. I state that Ajay Rajak has no locus to file the instant application and thus the said application should be dismissed is limini. The said application speaks of incident for last 2 years without any documentary proof to support the fact that there has been any loss of innocent people due to illegal mining activities being carried on BCCL's land. The said application itself is barred by limitation and is devoid of any specific particulars and thus no cognizance should be taken of the same. Even the report of the committee set up by NGT as well as the documentary evidence annexed hereto supports the fact that there has



been no death of any person due to illegal mining in such areas as alleged by the petitioner which is under BCCL's control. The petitioner could not show any involvement of BCCL with regard to the illegal mining activities or the connection of the BCCL with regard to the illegal mining activities and as such contrary allegations are denied and disputed.

6. With reference to paragraphs 4 to 6 of the said application, I repeat and reiterate the averments made hereinabove and places strict reliance thereupon. Save and except what are matters of record, each and every allegation contrary thereto and/or inconsistent therewith are denied in seriatim. It is denied that any illegal coal mining activities have been carried on in the areas as mentioned in paragraph 4 of the application over which BCCL has a surface right. The BCCL does not have any surface right over such areas of land as mentioned in paragraph 4 of the application and as such contrary allegations are denied and disputed. In fact, the BCCL management has also lodged FIR's from time to time for stopping such illegal mining activities and pilferage of coal which are already on record. It is denied that in November, 2022, 20 to 25 people lost their lives due to illegal mining activities in Central Surunga Paharigora. It is denied that due to such illegal mining a part of Shiva temple situated nearby has also sunk. There is no proof in support of such allegation and as such contrary allegations are denied and disputed. I state that BCCL does not have any surface right over any such areas and thus cannot be held responsible if at all, there is any illegal activities which according to BCCL is incorrect and if at all, the temple has sunk in such area. I state that the Shiva temple located in Central Surunga Paharigora area is now in a subsidence affected area. The site was earlier operated by private miners and subsidence



has happened possibly due to improper storing and underground mining done by private miners and not by BCCL. It is denied that for any loss of life which has been reported in any paper publication or any newspaper, the BCCL management is responsible.

7. With reference to paragraphs 7 to 10 of the said application, I repeat and reiterate the averments made hereinabove and places strict reliance thereupon. Save and except what are matters of record, each and every allegation contrary thereto and/or inconsistent therewith are denied in seriatim. I state that BCCL is not responsible for any illegal coal mining and as such the allegations made in paragraph 7 of the said application does not concern the BCCL and thus BCCL is not in anyway responsible for any such allegations raised. It is denied that any coal mining business is being run by Bittu Yadav S/O Ganesh Yadav under the protection of BCCL management, District Police. I state that I am not aware of any illegal mining activities being done by 1500 to 2000 personnel in any area. BCCL has always been the main force in stopping any such illegal mining activities which has come to their knowledge. Thus, BCCL has got no connection with regard to any allegations made in paragraph 8 of the said application. I state that the petitioner has himself admitted in paragraph 9 that the BCCL management has lodged an FIR on 3rd April, 2023 against Ganesh Yadav & Others. The fact that BCCL management has filed FIR against Ganesh Yadav, shows that BCCL management has not given any protection to Ganesh Yadav for any illegal mining. It is denied that BCCL is involved in any illegal mining, illegal transportation and illegal storage of coal. It is denied that the BCCL has been ever involved in destroying the trees and plants of such area. I state that BCCL is an organization whose main moto is to protect the National



treasure/wealth of this country in the form of coal and as such BCCL will not take any step to misappropriate the Nation's wealth for their own interest.

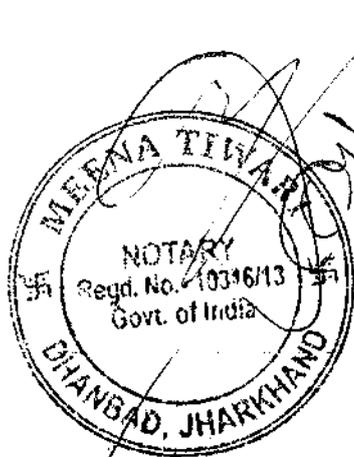
8. The allegations made in the said application are false, frivolous, vexatious in nature, suffers from gross distortion of material facts and suppression of relevant particulars and as such no order should be passed in the said application. The said application filed by Ajak Kumar Rajak should be dismissed in limine with costs.
9. The statements made in paragraphs 1 to 7 of the foregoing Counter Affidavit are based on information and material on records, which I verily believe to be true and rests are my respectful submission before this Hon'ble Tribunal.

Prepared in my office.

Advocate

Dinendra
 DEBONENT
 महाप्रबंधक
 लोदना क्षेत्र-10, भा.को.को.नि.
 General Manager
 Lodana Area No.-X, B.C.C.L.
 Identified by me

Advocate.



[Signature]
 NOTARY
 DHANBAD

Authorised.
 U/S 297 (1) (C) of the Cr.P.C. 1973
 (Act No. 11 of 1974) & u/s (8) (1)
 (Act No. 53 of 1952)

VERIFICATION

I, Birendra Kumar Sinha, son of Kabilash Choudhary, aged about - 59 years , by faith - Hindu, by occupation - Service, working at Lodna Area No. 10, Lodna Pin-828111 , Bharat Coking Coal Limited (BCCL) having its office at Koyla Bhawan, Koyla Nagar, Dhanbad-826005 do hereby solemnly affirm and state that the contents of this affidavit are true to the best of my knowledge and belief.

Date :

Place :

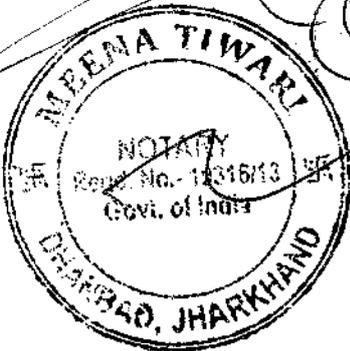


महाप्रबंधक

सिद्धोदका क्षेत्र-10, भा.को.को.लि.

General Manager

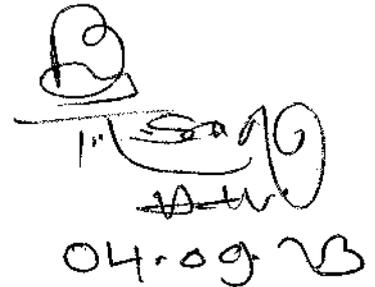
Lodana Area No.-X, B.C.C.L.



04/09/20
NOTARY
DHANBAD

Authorised.

U/S 297 (I)(C) of the Cr.P.C. 1973
(Act No. 11 of 1974) & u/s (B) (1)
(Act No. 53 of 1962)



04.09.20

T.K. SARKAR (Adv.)
E. No. 2202 / 2000

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(A)

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.57/2023/EZ

Ajay Rajak

Applicant(s)

Versus

Ministry of Coal & Ors.

Respondent(s)

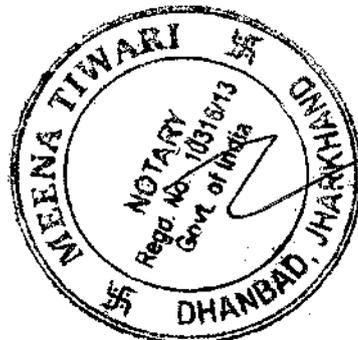
Date of hearing: 04.07.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Ajay Rajak, in person (in Virtual Mode)

ORDER

1. Heard Mr. Ajay Rajak, the Applicant in person (in Virtual Mode).
2. This Original Application has been filed on an allegation that there are several illegal coal mines operating in Central Surunga Paharigora, Parbad Laxmi Colliery etc. situated in Alakdiha OP, District - Dhanbad in the State of Jharkhand which belong to Bharat Coking Coal Limited (BCCL), Lodna area under Coal India Limited.
3. It is alleged that in November 2022, about 20-25 people have lost their lives due to illegal mining in the Central Surunga Paharigora. It is also alleged that the said mines fall in the forest area and due to the mining operations, a part of Shiva Temple has also sunk into the ground.
4. It is alleged that about 1500-2000 people including women and children are engaged in illegal coal mining in tunnel like unsafe coal mines which can any day result in a major tragedy. It is alleged that the Respondent No.8, Bittu Yadav is the main operator of the coal mines.



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5. In support of the allegations made, photocopies of the newspaper cuttings have been filed as annexures.
6. In our opinion, matter requires consideration.
7. Issue notice to the Respondents, returnable within four weeks.
8. All the Respondents shall file their counter-affidavits within four weeks.
9. Considering the nature of allegations made, we deem it appropriate to constitute a Committee comprising of the following Members:-
 - i) Dy. Commissioner, Dhanbad,
 - ii) Senior Scientist, Central Pollution Control Board,
 - iii) Senior Scientist, Jharkhand State Pollution Control Board,
 - iv) Senior Scientist, Ministry of Environment, Forests and Climate Change, Integrated Regional Office, Ranchi.
10. The Dy. Commissioner, Dhanbad shall be the Nodal office for all logistic purposes and shall file the counter-affidavit within four weeks.
11. The Committee shall visit the site and prepare an Inspection Report which shall be filed along with the affidavit.
12. The Applicant shall also implead (i) Central Pollution Control Board, (ii) Jharkhand State Pollution Control Board, as well as (iii) Ministry of Environment, Forests and Climate Change (MoEF&CC), Regional Office, Ranchi in the array of respondents as Respondent Nos.9, 10 and 11 respectively.
13. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.1, Ministry of Coal.
Mr. Surendra Kumar, learned Counsel who is present in Court, accepts notice on behalf of the State Pollution Control Board, Jharkhand.
Mr. Sibojyoti Chakraborty, learned Counsel who is present in Court, accepts notice on behalf of the Central Pollution Control Board.



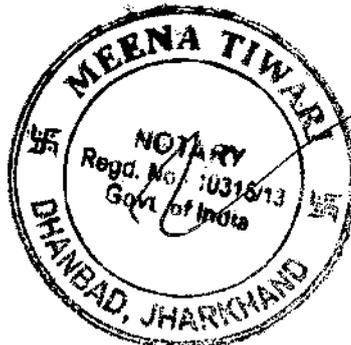
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16. Ms. Aishwarya Rajyashree, learned Counsel who is appearing (in Virtual Mode), accepts notice on behalf of the State Respondents.
17. Ms. Anamika Pandey, learned Counsel who is appearing (in Virtual Mode), accepts notice on behalf of the Ministry of Environment, Forests and Climate Change.
18. Ms. Amrita Pandey, learned Counsel who is appearing (in Virtual Mode), accepts notice on behalf of Coal India Limited.
19. The Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures to the learned Counsel appearing for the Respondents within 24 hours.
20. Issue notices to Respondent Nos.7 and 8, returnable within four weeks.
21. The said Respondents may file their counter-affidavits within four weeks.
22. The learned Counsel who have accepted notices on behalf of the Respondents, shall share their email addresses in the chatbox.
23. **List on 07.08.2023.**

.....
B. Amit Sthalekar, JM

.....
Dr. Afroz Ahmad, EM

July 04, 2023,
Original Application No.57/2023/EZ
SKB





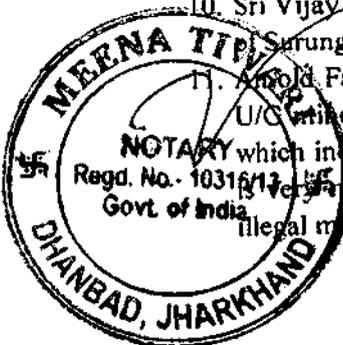
Inspection Report in the light of directions issued by the Hon'ble NGT, Eastern Zone Bench In Order Dated 04/07/2023 in the matter of O.A. No. 57/2023/EZ Ajay Rajak Versus Ministry of Coal & Ors..

In the light of HQ letter Ref. No. B-1758 Ranchi, Dated: 14.07.2023 regarding compliance of directions issued by the Hon'ble NGT Eastern Bench in order Dated: 04/07/2023 in O.A. No. 57/2023/EZ, various illegal coal mines/ Rat Holes operating in Central Surunga Paharigora, Parbad Laxmi Colliery etc. situated in Alakdiha OP, District - Dhanbad were inspected on 21.07.2023 by Sri Ram Pravesh Kumar, Regional Officer along with Sri Ashutosh Anand, Consulting Executive, Regional Office Dhanbad.

During the inspection Sri Birendra Kumar Sinha, General Manager Lodna, Sri M.S. Pandey, G.M. Security BCCL HQ, Sri Kumar Ranjeev, G.M. Env't, BCCL HQ, Sri Shailendra Sinha, Agent NT-ST OCP, Sri Arun Kumar Pandey, Agent Aml. Joyrampur Colliery, Sri Ishtak Hussain, AM (Planing), Lodna, Sri Dibyendu manjhi, Manager NT-ST OCP, Sri Gautam, AM(Survey) Lodna M/s Bharat Coking Coal Limited (B.C.C.L.) and others were present.

During the site inspection of affected area following observation were made: -

1. The area of concern lies in vicinity to Bharat Coking Coal Limited (B.C.C.L.) Lodna Area.
2. M/s BCCL officials informed that they are in possession of mining lease area in Parbad Laxmi Colliery and Central Surunga Paharigora area but not having the surface rights of these area. Laxmi Colliery is an Old Colliery run by Private mining company before nationalization. At present No such Colliery is functional/operational under M/s Bharat Coking Coal Limited.
3. Towards the East side of Railway Track going to Patherdih Washery of BCCL, there is an old quarry which has been existing before Nationalization as informed by representatives of BCCL. An unauthorized pit was found near the Quarry. The area is known as Laxmi Colliery and a small colony which lies towards the east is known as Laxmi Colliery Basti.
4. Local resident of Basti were interacted, Shri Ashok Sharma, s/o Late Raghunath Sharma acknowledged about illegal openings/ratholes but no other rathole was found nearby Laxmi Colliery Basti area at present.
5. Sri Virendra Kumar & Sri Nand Kishore Paswan of Laxmi Colliery present during inspection informed that no subsidence incident as such has happened in Laxmi colliery Colony area.
6. The Shiva Temple located in the Central Surunga Pahadigoda area was found in a subsidence affected area. M/s BCCL officials informed that this site was earlier operated by private miners and the subsidence has happened possibly due to improper stowing the underground mining done by private miners.
7. However, during the inspection several ratholes and illegal opening for mines were found in the area. The ground area was visibly black at several points due to illegal extraction and coal dumping at many places.
8. Around 200-250 mtrs from Shiva Temple active OB dump of Jeenagora Colliery, part of North Tisra-South Tisra Open Cast Project exists.
9. In the area along the OB dump for about 400-500 mtrs more than 7 illegal mine holes which were freshly covered using loose soil, stone and Bamboo were found.
10. Sri Vijay Kumar Kalindi, s/o Dasrath Kalindi and Sri Mukesh Kr. Mahto, s/o Sri Dinesh Kr. Mahto Surunga Panchayat informed that subsidence incident has happened in the area in his knowledge.
11. An old Fan House near Pahadigoda Basti which would have been constructed earlier for operating U/C mines was found covered using OB and Soil and Coal filled bags were found stored nearby which indicates illegal mining is being done through that Fan house opening and nearby shaft. This is near to Pahadigoda Basti and several houses are nearby which are in danger due to this illegal mining.



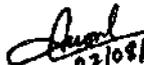
12. Residents of nearby houses Sri Nilkanth Rai, s/o Late Nakul Rai and Sri Tinku Mahto were asked about this illegal mining and accident in illegal mine but they did not provide any information about illegal mining.
13. During the inspection towards Southside of Pahadigoda basti an area was found fenced using Palm Tree Leaves and after entering the area several freshly covered illegal mining hole in the fenced area were found.
14. Ahead of the fenced area towards east side several other freshly covered openings were found hidden under the trees & bushes. Plastics bags used to transport illegal coal were found freshly burnt to hide the evidence of illegal mining. One Shaft like opening hidden between Trees was also found with makeshift bamboo lifting mechanism which appears to be active.
15. A trail route was found towards the south side of hidden area which leads to an open area of approx. dimension 40mtr X 10 mtr where ground area was observed to be black due to settled coal dust and also some coal filled bags were also found at the site which indicates that the area is certainly used to collect and transport illegal coal from nearby illegal mines through Vehicles.

Photographs taken during the inspection are attached as annexure A.

Recommendation:-

On the basis of above facts it can be concluded that unauthorized extraction and illegal rat hole mines were operating in the Central Surunga Paharigoda Area, Parbad Laxmi Area but local people has not given any confirmation about any possible loss of Life or injury due to illegal mining activities. In the light of above following action may be taken to prevent illegal Coal Mining:-

1. The land area where unauthorized illegal mining activities are observed where the surface rights are not with BCCL the ownership of the land should be identified.
2. Accountability should be fixed on the owner of land if illegal mines are found at on Rayati land with the initiation of legal prosecution.
3. Local Police should close down the coal stocking and transportation area near Pahadigoda Basti.
4. Boundary Pillars should be established and maintained by BCCL management marking their leasehold area and project area for clear identification.
5. Frequent Drone survey should be done by M/s BCCL and observed Mine opening should be regularly closed down with the help of local administration.


02/08/23
(Ashutosh Anand)
C.E., Dhanbad


02/08/23
(R.P. Kumar)
R.O., Dhanbad

Memo no: 993

Dhanbad, Dated: 02/08/2023

Copy to: General Manager, Lodna Area, BCCL, Dhanbad / C.M.D., M/s Bharat Coking Coal Limited
(B.C.C.L.), Koyla Nagar, Dhanbad


02/08/23
(R.P. Kumar)
R.O., Dhanbad



B

Annexure -A

Photos of Parbad Laxmi Area on inspection day i.e.21.07.2023



Photo 01: Photo of old abandoned Quarry near railway Track going to Patherdih Washery



Photo 02: Photo of Rat hole near Opening 1 near Old Quarry

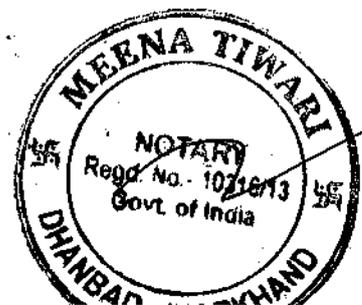




Photo 03: Photo of Laxmi Colliery Basti near Old Quarry



Photo 04: Photo of subsidence affected Shiva Temple in Central Suranga Paharigora Area



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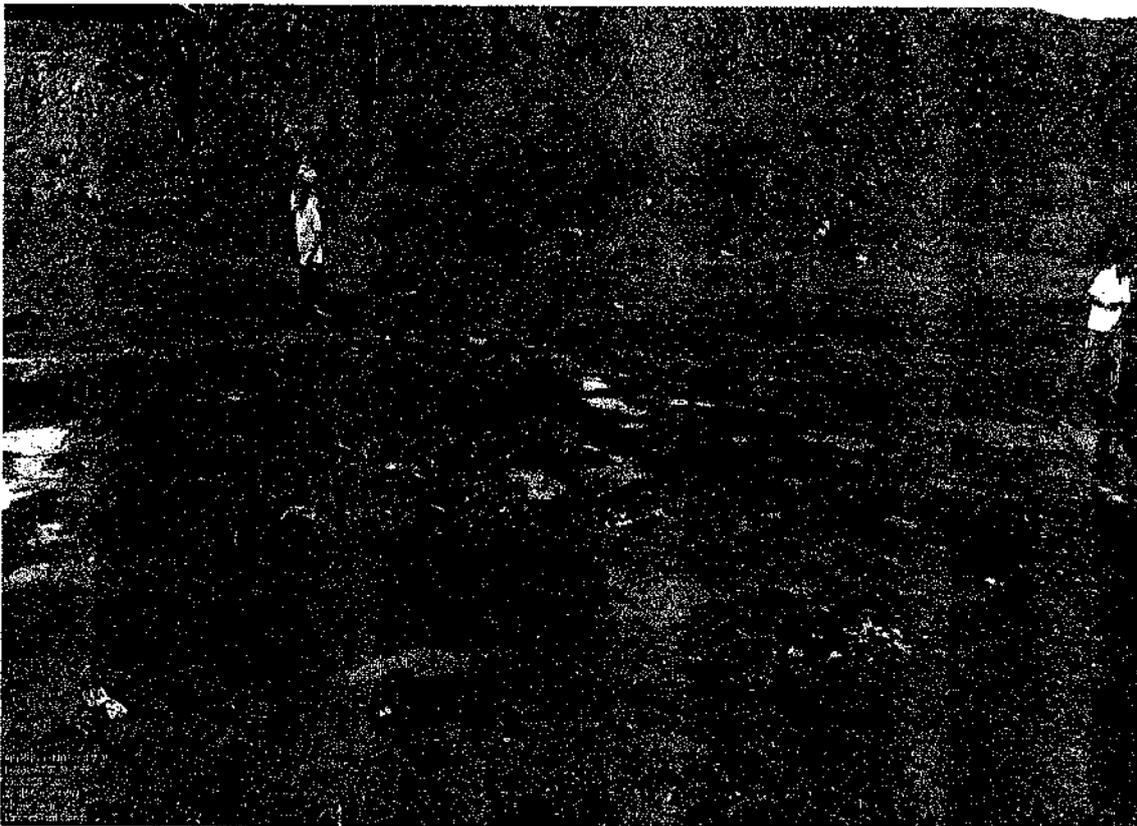
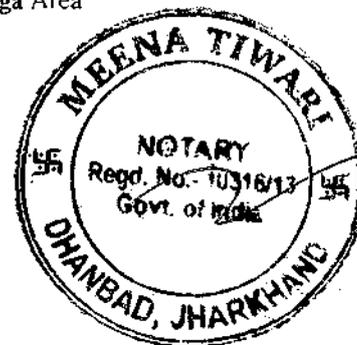


Photo 05: Freshly covered illegal Mine Hole Opening -- 1 near Shiva Temple



Photo 06: Freshly Covered Illegal Mine Opening -2 Central Surunga Area



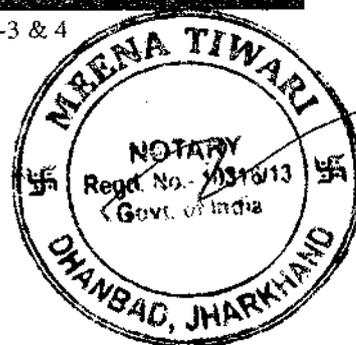
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Photo 07: Freshly Covered Illegal Mine Opening -3 Central Surunga Area



Photo 08: Freshly Covered Illegal Mine hole Opening -3 & 4



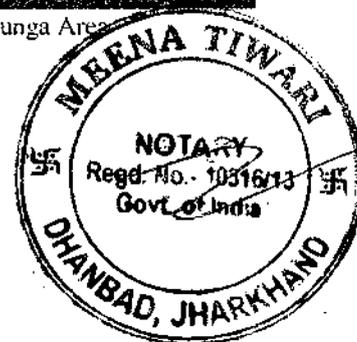
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Photo 09: Freshly Covered Illegal Mine hole Opening -4 Central Surunga Area



Photo 10: Freshly Covered Illegal Mine hole opening- 5 Central Surunga Area



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Photo 11: Freshly Covered Illegal Mine hole Opening -6 Central Surunga Area



Photo 12: Freshly Covered Illegal Mine hole Opening -7 Central Surunga Area



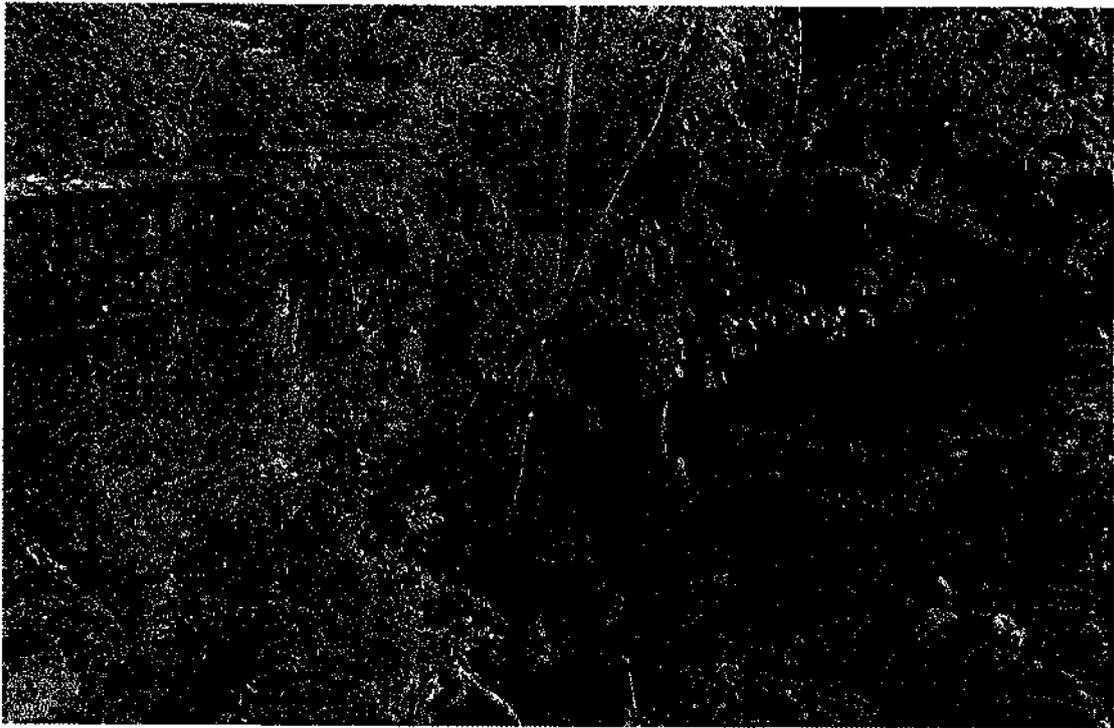
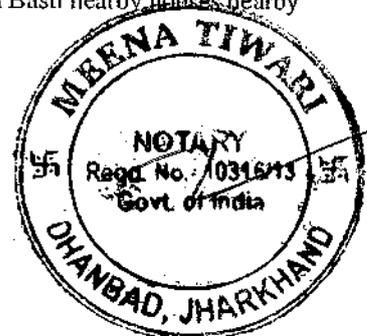


Photo 13: Illegal Mine Opening Covered using OB and Loose material adjacent to Pahadigoda Basti



Photo 14: Illegal Mine shaft adjacent to houses of Central Surunga Pahadigoda Basti nearby houses nearby Pankha Ghar



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Photo 15:Illegal Mine Rathole filled with Debris and Burnt Plastic bagshidden behind temporary fencing using Palm leaves

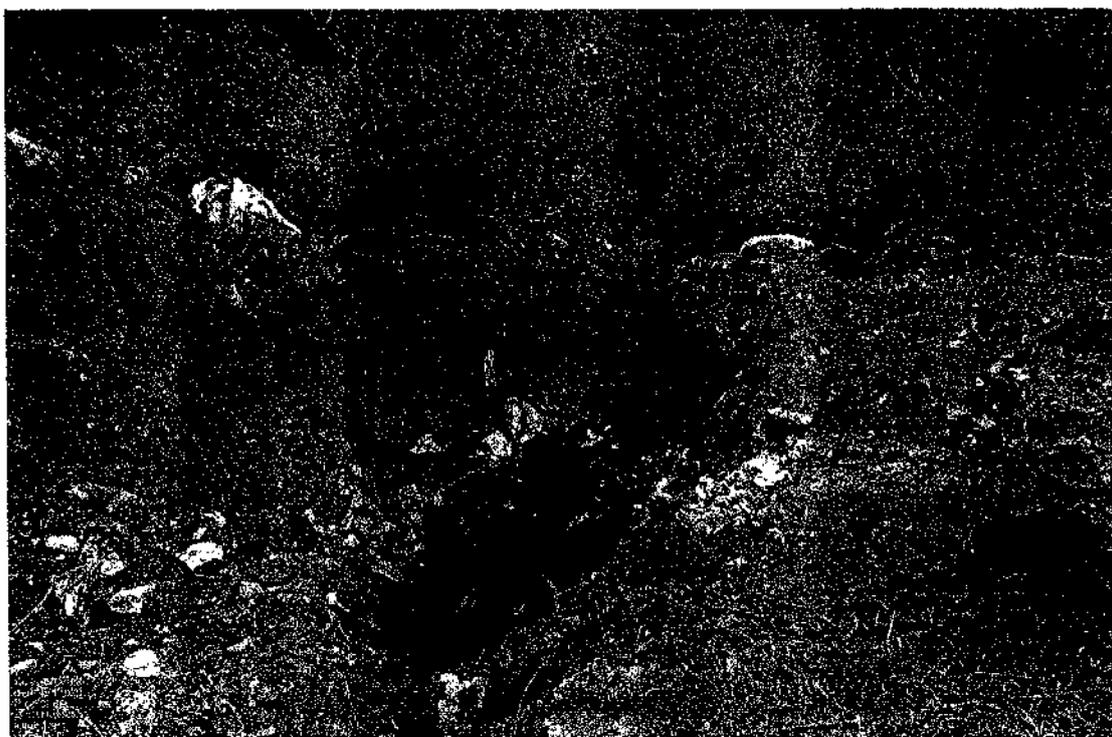


Photo 16:Illegal Mine opening filled with Debris and Burnt Plastic bags hidden behind temporary fencing using Palm leaves



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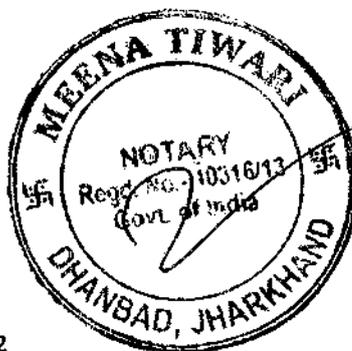
Photo 17: Collection & Transportation Area for Coal from the nearby illegal Coal Mines nearby Old Magazine House of BCCL



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Photo 18: Active Shaft like opening hidden between Trees with makeshift arrangement for entering using Bamboo



भारत कोकिंग कोयला लिमिटेड
(एक मिनी-रत्ना कंपनी)
परियोजना पदाधिकारी का कार्यालय
एकीकृत नॉर्थ-साउथ जिनगोरा कोलियरी
लोदना क्षेत्र



Bharat Coking Coal Limited
(A Mini-Ratna Company)
Office of the Project officer
Amalgamated NT-ST, IG Colliery
Ludna Area

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2022/439

दिनांक 27.05.22

सेवा में

श्रीमान् थाना प्रमारी,
अलकडीहा ओ.पी.।

विषय: - अवैध उत्खनन कर कोयला चोरी करने के संबंध में।

महाशय,

अधोहस्ताक्षरी द्वारा दिनांक 26.05.2022 को त्रिवीक्षण के दौरान यह पाया गया कि पहाड़ीगोरा, सुग्गा शिव मंदिर के पहाड़ीक पट्टे उससे संटे खेत में काफी संख्या में लोग अवैध उत्खनन कर कोयला चोरी कर रहे हैं। इस तरह के अवैध उत्खनन से इसमें लिस व्यक्तियों के साथ कभी भी कोई दुर्घटना घट सकती है जिससे उनके जान जाने कि भी संभावना है। इसके अतिरिक्त इस तरह अवैध उत्खनन कर कोयला चोरी कर ले जाने से कंपनी को भी काफी आर्थिक क्षति भी हो रही है।

अतः आपसे नम्र निवेदन है कि आप अपने स्तर से इस तरह के अवैध उत्खनन कर कोयला चोरी करने वालों के खिलाफ सख्तों से कार्रवाई करें ताकि भविष्य में किसी भी तरह की दुर्घटनाओं से बचा जा सके तथा कर्मियों को होने वाले आर्थिक क्षति को भी रोका जा सके।

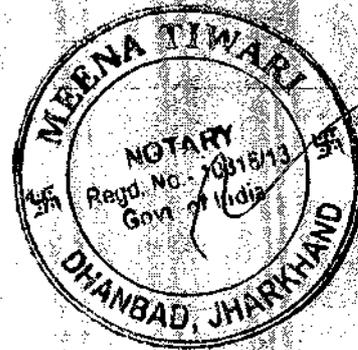
भवदीय

प्रबन्धक

एकी० नॉर्थ साउथ तिसरा-जिनगोरा कोलियरी

प्रतिलिपि :

1. पुलिस उप-अधीक्षक, सिंदरी
2. महा-प्रबन्धक, लोदना
3. अवर-महा प्रबन्धक, लोदना
4. परियोजना पदाधिकारी, एकी० नॉर्थ साउथ तिसरा-जिनगोरा कोलियरी
5. सुरक्षा पदाधिकारी, एकी० नॉर्थ साउथ तिसरा-जिनगोरा कोलियरी
6. संचिका



भारत कोकिंग कोल लिमिटेड
(एक मिनी रत्न कंपनी)
परियोजना पदाधिकारी का कार्यालय
एकीकृत नॉर्थ साउथ जीनागोरा कोलियरी
लोदना क्षेत्र



Bharat Coking Coal Limited
(A Mini-Ratna Company)
Office of the Project officer
Amalgamated NR-ST, JG Colliery
Lodna Area

पत्रांक सं० बीसीसीएल/ना०सा०को/2022/ 822

दिनांक: 19.10.2022

सेवा में,

श्रीमान समावेष्ट, (सी.आई.एस.एफ)
जेलगोरा, धनबाद।

विषय: - कोयले की अवैध खनन के संबंध में।

महोदय,

निरा प्रशासन के द्वारा उच्च प्रबंधन को जानकारी प्राप्त हुई है कि सुन्गा और पराडीगोदा में कोयले की अवैध खनन की जा रही है जिसकी सूचना अधोहस्ताक्षरी को प्राप्त हुई है। जिसमें सी०ओ०, बलियापुर की उपस्थिति में आज दिनांक 19.10.2022 को 2:00 बजे अपराइन उक्त अवैध खनन स्थल की निरीक्षण एवं उचित कार्यवाही की जायगी।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को सज्जन में लेते हुए आप अपने दल-बल के साथ 8 नंबर कोलउद्य पर उपस्थित होकर भराई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद

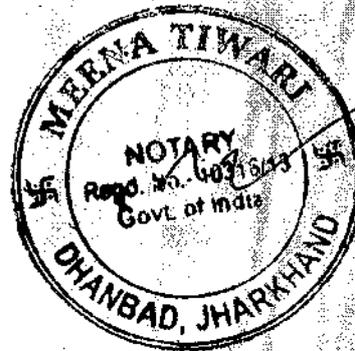
भवदीय



परियोजना पदाधिकारी
एकीकृत नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि :

1. उपर्युक्त, सी.आई.एस.एफ जेलगोरा, धनबाद
2. महा-प्रबंधक, लोदना क्षेत्र।
3. अवर-महा प्रबंधक, लोदना।
4. क्षेत्रीय प्रबंधक (कार्मिक), लोदना क्षेत्र।
5. प्रबंधक, एकीकृत नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी
6. प्रबंधक (कार्मिक), एकीकृत नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी
7. सचिका
8. फॉर कमांडेंट नॉर्थ तिसरा



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भारत कोलिंग कोल लिमिटेड
(एक पिबि रत्न कंपनी)
परियोजना पदाधिकारी का कार्यालय
एकीकृत नोर्थ मारुथ जीनागोरा कोलियरी
लोहना क्षेत्र



Bharat Coking Coal Limited
(A Mini-Ratna Company)
Office of the Project officer
Amalgamated HT-ST, JSCCIL
Lohna Area

पत्रांक सं० बीसीसीएल/मा0एन0एल/2022/440

दिनांक: 27.05.22

सेवा में,
श्रीमान शान्त प्रभारी,
अलकडीहा ओ.पी.।

विषय: - अवैध खनन में संश्लिप्त व्यक्ति के विरुद्ध प्राथमिक दर्जे करने के संबंध में।

महाशय,

अधोहस्ताक्षरी द्वारा दिनांक 27.05.2022 को समय लगभग 10:00 बजे दिन में निरीक्षण के दौरान यह पाया गया कि लगभग 75 से 100 अज्ञात व्यक्तियों के द्वारा P Patch Mines (जीनागोरा) एवं आस-पास के क्षेत्र में घुस कर अवैध खनन किया जा रहा है एवं स्कूटर, मोटरसाइकिल, साइकिल व्हा कोयला का दुलाई किया जा रहा है। इस तरह के अवैध खनन से इसमें लिप्त व्यक्तियों के साथ कभी भी कोई दुर्घटना घट सकती है जिससे उनके जान बचाव की संभावना है। इसके अतिरिक्त इस तरह अवैध खनन कर कोयला चोरी कर ले जाने से कंपनी को काफी आर्थिक क्षति एवं संपत्ति का नुकसान हो रहा है।

अतः आपसे नम्र निवेदन है कि आप अवैध खनन कर कोयला चोरी करने वालों व्यक्तियों के विरुद्ध प्राथमिक दर्जे कर कड़ी कानूनी कार्यवाही करने की कृपा करें।

भवगीरा

27.05.22
प्रबन्धक

एकीकृत नोर्थ मारुथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि:

1. महा-प्रबन्धक, लोहना क्षेत्र
2. पोस्ट कमांडेंट, सी.आई.एस.एफ., नोर्थ तिसरा कैम्प।
3. अवर-महा प्रबन्धक, लोहना
4. क्षेत्रीय प्रबन्धक (कार्मिक), लोहना क्षेत्र
5. क्षेत्रीय सुरक्षा पदाधिकारी, लोहना क्षेत्र
6. परियोजना पदाधिकारी, एकीकृत नोर्थ मारुथ तिसरा-जीनागोरा कोलियरी
7. सुरक्षा पदाधिकारी, एकीकृत नोर्थ मारुथ तिसरा-जीनागोरा कोलियरी
8. सचिवता



भारत कोकिंग कोल लिमिटेड
(एक लिमिटेड रजिस्ट्रार कंपनी)
परियोजना पदाधिकारी का कार्यालय
एकीकृत नॉर्थ-साउथ, जीनागोरा कोलियरी
लोहना क्षेत्र



Bharat Coking Coal Limited
(A Mini-Ratna Company)
Office of the Project officer
Amalgamated NT-ST, JG Colliery
Looha Area

पत्रांक सं० बीसीसीएल/ना०सा०/३३०/२०२२/५५७

सेवा में,

श्रीमान थाना प्रभारी,
असकहीहा ओ.पी.।

दिनांक: 28.05.2022

विषय: - अवैध खनन में संलिप्त व्यक्ति के विरुद्ध प्राथमिक दर्ज करने के संबंध में।
महाशय,

अधीनस्ताक्षरी द्वारा दिनांक 28.05.2022 को समय लगभग 12:00 बजे दिन में निरीक्षण के दौरान यह पाया गया कि लगभग 80 से 90 अज्ञात व्यक्तियों के द्वारा सुरंगा नाला एवं पहाड़ी गोडा शिव मंदिर के आस-पास के क्षेत्र में घुस कर अवैध खनन किया जा रहा है एवं स्कूटर, मोटरसाइकिल, साइकिल द्वारा कोयले का ढुलाई किया जा रहा है। इस तरह के अवैध खनन से इसमें लिप्त व्यक्तियों के साथ कभी भी कोई दुर्घटना घट सकती है जिससे उनके जान जाने की संभावना है। इसके अतिरिक्त इस तरह अवैध खनन कर कोयला चोरी कर ले जाने से कंपनी को काफी आर्थिक क्षति एवं सरकार का राजस्व का नुकसान हो रहा है।

अतः आपसे नम्र निवेदन है कि आप अवैध खनन कर कोयला चोरी करने वालों व्यक्तियों के विरुद्ध प्राथमिक दर्ज कर कड़ी कानूनी कार्रवाही करने की कृपा करें।

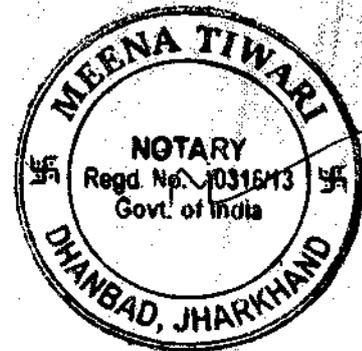
भवदीय

प्रबन्धक

एकीकृत नॉर्थ साउथ तिरस-जीनागोरा कोलियरी

प्रतिलिपि :

1. महा-प्रबन्धक, लोहना क्षेत्र
2. पोस्ट कमांडेंट, सी.आई.एस.एफ., नॉर्थ तिरस कैम्प।
3. अवर-मारा प्रबन्धक, लोहना
4. क्षेत्रीय प्रबन्धक (कार्मिक), लोहना क्षेत्र
5. क्षेत्रीय सुरक्षा पदाधिकारी, लोहना क्षेत्र
6. परियोजना पदाधिकारी, एकीकृत नॉर्थ साउथ तिरस-जीनागोरा कोलियरी
7. सुरक्षा पदाधिकारी, एकीकृत नॉर्थ साउथ तिरस-जीनागोरा कोलियरी
8. सचिवका



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भारत कोकिंग कोल लिमिटेड
(एक मिनी-रत्ना कंपनी)
परियोजना पदाधिकारी का कार्यालय
एकीकृत नॉर्थ-साउथ, जीनागोरा कोलियरी
लोदना क्षेत्र



Bharat Coking Coal Limited
(A Mini-Ratna Company)
Office of the Project officer
Amalgated NT-ST, 10 Colliery
Lodna Area

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2022/440
सेवा में,

दिनांक: 27.05.22

श्रीमान थाना प्रभारी,
अलफहीहा औ.पी.।

विषय: - अवैध खनन में संलिप्त व्यक्ति के विरुद्ध प्राथमिक दर्ज करने के संबंध में।
महाशय,

अधोहस्ताक्षरी द्वारा दिनांक 27.05.2022 को समय लगभग 10:00 बजे दिन में निरीक्षण के दौरान यह पाया गया कि लगभग 75 से 100 अज्ञात व्यक्तियों के द्वारा F Patch Mines (जीनागोरा) एवं आस-पास के क्षेत्र में घुस कर अवैध खनन किया जा रहा है एवं स्कूटर, मोटरसाइकिल, साइकिल द्वारा कोयले का दुलाई किया जा रहा है। इस तरह के अवैध खनन से इसमें लिप्त व्यक्तियों के साथ कभी भी कोई दुर्घटना घट सकती है जिससे उनके जान जाने की संभावना है। इसके अतिरिक्त इस तरह अवैध खनन कर कोयला चोरी कर ले जाने से कंपनी को काफी आर्थिक क्षति एवं सरकार का राजस्व का नुकसान हो रहा है।

अतः आपसे नम्र निवेदन है कि आप अवैध खनन कर कोयला चोरी करने वालों व्यक्तियों के विरुद्ध प्राथमिक दर्ज कर कड़ी कानूनी कार्यवाही करने की कृपा करें।

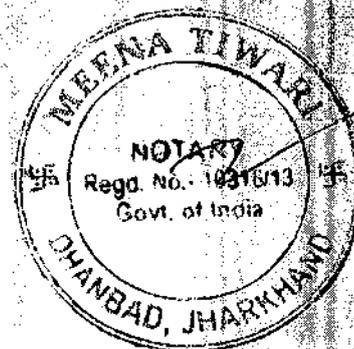
भवदीय

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27/05/22
प्रबन्धक

एकी० नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि :

1. महा-प्रबन्धक, लोदना क्षेत्र
2. पोस्ट कमांडेंट, सी.आई.एस.एफ., नॉर्थ तिसरा कैम्प।
3. अवर-महा प्रबन्धक, लोदना
4. क्षेत्रीय प्रबन्धक (कार्यिक), लोदना क्षेत्र
5. क्षेत्रीय सुरक्षा पदाधिकारी, लोदना क्षेत्र
6. परियोजना पदाधिकारी, एकी० नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी
7. सुरक्षा पदाधिकारी, एकी० नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी
8. सचिवका



42

016

भारत कोकिंग कोल लिमिटेड
 (ए.एम.सी.सी. कंपनी)
 एम.डी.ए.डी. सिटी, जिला धनबाद
 झारखण्ड - 831 001



Bharat Coking Coal Limited
 (A. M. S. S. Company)
 Office of the Project officer
 Amalgamated HT-ST, JSCCIL
 Lodhat Area

पत्रांक सं. डी.सी.सी.एल/ना.एम.डी.सी./2022/437

दिनांक: 26.05.2022

सेवा में,
 श्रीमान् धाना प्रमाले,
 अलकडीहा धाना

विषय: Illegal Mining को बन्द करने के संबंध में।

महोदय,

सूचना मिली है कि सेंट्रल-सुंरा शिव मंदिर में Illegal Mining हो रहा है जिसका मुहाना सुरक्षा के दृष्टिकोण से बंद करना ज़रूरी है।

आपसे निवेदन है कि दिनांक 27.05.2022 को सुबह 10:00 बजे Illegal Mining को बंद करने के लिए आपके सहयोग एवं उपस्थिति की उम्मीद रखता हूँ ताकि सुनिश्चित हो सके कि Illegal Mining को बंद किया जा सके।

आपसे निवेदन है कि दिनांक 27.05.2022 समय 10:00 बजे सुबह आपके स्थान पर उपस्थित होकर Illegal Mining को बंद करने में सहयोग प्रदान करें।

भवदीय

(Handwritten Signature)

परियोजना पदाधिकारी
 ए.डी. नोर्थ जालथ तिसरा-जीनागोरा झोलियरी

प्रतिरिपि :

- 1. एमिग्रेशन अधिकारी, सिंदरी
- 2. महा-प्रबन्धक, लोदना

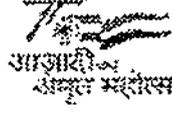
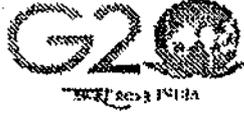
✓ एमिग्रेशन अधिकारी, लोदना
 ✓ एमिग्रेशन अधिकारी, लोदना, नोर्थ तिसरा तालुका से आग्रह है कि उपरोक्त स्थान एवं समय पर उपस्थित होकर योजना कार्यान्वयन करें।

3. नोर्थ तिसरा

(Handwritten Signature)



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भारत कोकिंग कोल लिमिटेड
(एक मिनी-पब्लिक कंपनी)
परियोजना पदाधिकारी कार्यालय
एकीकृत नोर्थ साउथ जीनागोरा कोलियरी
लोदना क्षेत्र

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/ 228

दिनांक: 06.04.23

21-4-23

सेवा में,

श्रीमान सहायक समादेश, (सी.आई.एस.एफ.)
जेलगोर, धनबाद

विषय: - कोयले की अवैध खनन के मुहाने की भरवाई के संबंध में।

महाशय,

प्रबंधन को जानकारी प्राप्त हुई है कि सुहंगा और पहाड़ीगोड़ा में कोयले की अवैध खनन की जा रही है। जिसे प्रबंधन द्वारा दिनांक 22.04.2023 को सुबह 9:30 बजे उक्त अवैध खनन स्थल की नीरक्षण एवं उसके मुहाने को भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को संज्ञान में लेते हुए आप अपने दल-बल के साथ अवैध खनन स्थल पर उपस्थित होकर भरवाई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद

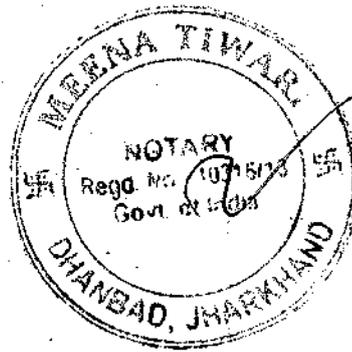
भवदीय

J. K. Tiwari
परियोजना पदाधिकारी

एकीकृत नोर्थ साउथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि :

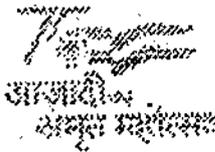
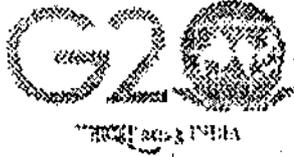
1. महा-प्रबन्धक, लोदना क्षेत्र।
2. अवर-महा प्रबन्धक, लोदना।
3. क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
4. प्रबन्धक, एकीकृत नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
5. प्रबन्धक (कार्मिक), एकीकृत नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
6. पोस्ट क्लर्क, सी आई एस एफ, नोर्थ साउथ तिसरा, लोदना क्षेत्र
7. मंत्रिका



0277237



Bharat Coking Coal Limited



भारत कोकिंग कोल लिमिटेड

(एक मिनी-भक्त कम्पनी)

परियोजनापदाधिकारीकाकायालय
एकीकृत नॉर्थसाउथ जीनागोरा कोलियरी
खोदनाखेत्र

पत्रांक सं० बीसीसीएल/ना०सा०लि०/2023/255

दिनांक: 04.05.2023

सेवा में,

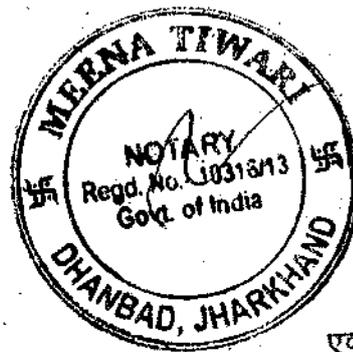
श्रीमान थाना प्रभारी,
अलकड़िया ओपी
धनबाद ।

विषय: - प्राथमिकी दर्ज करने के संबंध में।

महाशय,

सविनय निवेदन यह है कि मैं शैलेंद्र कुमार सिन्हा, उम्र 55, पिता स्व. बद्रि प्रसाद, पता - NT-D/2 एमओसीपी, पोस्ट - परसा, जिला - धनबाद, 828201, वर्तमान में मैं बीसीसीएल के लोदना क्षेत्र के अंतर्गत एकी.नॉर्थ साउथ तिसरा जीनागोरा कोलियरी में परियोजना पदाधिकारी के पद पर कार्यरत हूँ। दिनांक 03.05.2023 को सुबह में अलकड़िया ओपी के अंतर्गत पारवादा दस्ती में गणेश यादव भट्टा के वाउंडरी से सटा हुआ स्थल पर अंचल अधिकारी, झरिया अंचल, सीआईएसएफ एवं स्थानीय पुलिस बल के द्वारा कोयले का अवैध भंडारण पाया गया। उक्त जमा किए गए कोयले के उठाव के लिए क्षेत्रीय एवं कोलियरी प्रबंधन द्वारा पेलोडर एवं हाईवा के मदद से एकी.नॉर्थ साउथ तिसरा जीनागोरा कोलियरी को जमा किया गया, कोयले का कुल वजन 119 टन 850 किलोग्राम जप्त किया गया।

अतः आपसे अनुरोध है कि राष्ट्रीय संपत्ति (कोयला) का अवैध कारखार में सम्मिलित व्यक्तियों के विरुद्ध अपने स्तर से जांच कर नियमानुसार विधिसम्मत कार्यवाही करने की कृपा करें।
आपके सूचनार्थ।



आपका विश्वासी

04/05/23
(शैलेंद्र कुमार सिन्हा)

परियोजना पदाधिकारी

एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी

46

विषय में,

श्रीमान शाना प्रभारी,
अलकडीहा ओ.पी.।

विषय: - कोयले की अवैध खनन के मुद्दों को भरने के संबंध में।

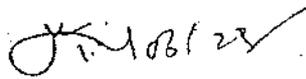
साथ,

प्रबंधन को जानकारी प्राप्त हुई है कि सुरंगा और पहाड़ीगोड़ा में कोयले की अवैध खनन की जा रही है। जिसे नियंत्रण द्वारा दिनांक 13.06.2023 को सुबह 11 बजे उक्त अवैध खनन स्थल की निरीक्षण एवं उसके मुद्दों को भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को संज्ञान में लेते हुए आप अपने दल-बल के साथ अवैध खनन स्थल पर उपस्थित होकर भराई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद

भवदीय

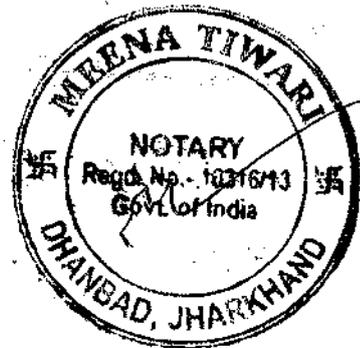


परियोजना पदाधिकारी

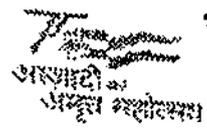
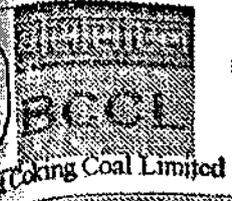
एकी0 नोर्थ साउथ तिसरा-जीनागोरा कोलियरी

तिलिपि:

- महा-प्रबन्धक, लोदना क्षेत्र।
- अवर-महा प्रबन्धक, लोदना।
- क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
- प्रबन्धक, एकी0 नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
- प्रबन्धक (कार्मिक), एकी0 नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
- पोस्ट कमांडेंट, सीआईएसएफ, जे.पी.टी.



47



भारत कोकिंग कोल लिमिटेड
(एक मिनी-ब्लक कम्पनी)
परियोजनापदाधिकारी का कार्यालय
एकीकृत नॉर्थ-साउथ डीनागोरा कोलियरी
लोदना क्षेत्र

पत्रांक सं० बीसीसीएल/ना०सा०लि०/2023/323

दिनांक 15.06.2023

सेवा मे,
श्रीमान प्रभासी महोदय,
असकडिहा थाना।

विषय : प्राथमिकी दर्ज कर विधि -सम्मत कार्यवाही करने के संबंध मे।

संदर्भ:- 24012/के०औ०सु०/बीसीसीएल/उ०क०/क्षे०-10/2023-795 दिनांक 14.06.2023।

महोदय,
यद्योपरि विषयांतर्गत कंपनी कमांडर, क्षेत्र 10, के०औ०सु० बल के स्व-वर्णित पत्र का थवलोकन करने की
कष्ट की जाय तथा विनिर्दिष्ट अवांछित व्यक्ति के विरुद्ध नामचद प्राथमिकी दर्ज कर विधि सम्मत उचित कार्यवाही की
जाय।

संलग्न : यद्योपरि।

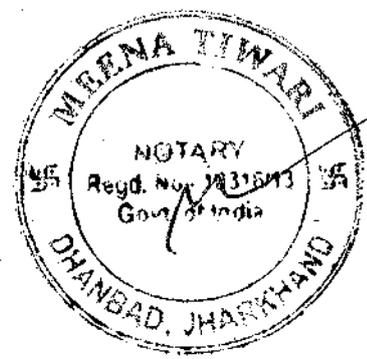
भवदीय।

15/06/23

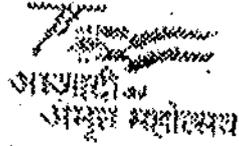
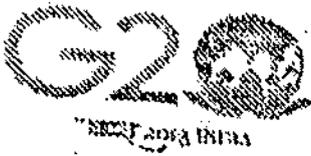
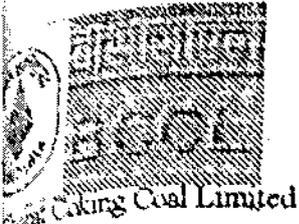
परिचालना पदाधिकारी
एकी० नॉर्थ-साउथ-तीसरा/डीनागोरा कोलियरी

प्रतिलिपि :

- 1. महाप्रबंरक ,लोदना क्षेत्र।
- 2. सचिका।



48



भारत कोकिंग कोल लिमिटेड
(एक भिनी-रतल कम्पनी)
परियोजनापदाधिकारीकाकार्यालय
एकीकृत नॉर्थ साउथ जीनागोरा कोलियरी
लोदनाक्षेत्र

पत्रांक सं० बीसोसीएल/ना०सा०ति०/2023/351

दिनांक:-01.07.2023

सेवा में,
श्रीमान धाना प्रभारी,
अलकडीहा ओ.पी.।

विषय: - कोयले की अवैध खनन के मुहाने को भरने के संबंध में।

प्रशिक्षक,

प्रबंधन को जानकारी प्राप्त हुई है कि सुरंगा और पहाड़ीगोड़ा में कोयले की अवैध खनन की जा रही है।
दिने प्रबंधन द्वारा दिनांक 01.07.2023 को सुबह 10:30 बजे उक्त अवैध खनन स्थल की निरीक्षण एवं उसके
मुहाने को भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को संज्ञान में लेते हुए आप अपने दल-बल के साथ अवैध
खनन स्थल पर उपस्थित होकर भराई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद।

भवदीय



परियोजना पदाधिकारी

एकीकृत नॉर्थ-साउथ तिसरा-जीनागोरा कोलियरी

प्रतिस्तिमि:

1. महा-प्रबन्धक, लोदना क्षेत्र।
2. अवर-महा प्रबन्धक, लोदना।
3. क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
4. प्रबन्धक, एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
5. प्रबन्धक (कार्मिक), एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
6. पोस्ट कमांडेंट एकीकृत नॉर्थ तिसरा

Received 01/07/23

49

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/372

दिनांक:-06.07.2023

सेवा में,

श्रीमान सहायक समादेष्टा, (सी.आई.एस.एफ)
बेलगोरा, धनबादविषय: - कोयले की अवैध खनन के मुहाने की भरई के संबंध में।

महाराज,

प्रबंधन को जानकारी प्राप्त हुई है कि सुरंगा और पहाड़ीगोड़ा में कोयले की अवैध खनन की जा रही है।
 जिसे प्रबंधन द्वारा दिनांक 07.07.2023 को सुबह 10:30 बजे उक्त अवैध खनन स्थल की निरीक्षण एवं उसके
 मुहाने को भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को संज्ञान में लेते हुए आप अपने दल-बल के साथ अवैध
 खनन स्थल पर उपस्थित होकर भरई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद।

भवदीय

परियोजना पदाधिकारी

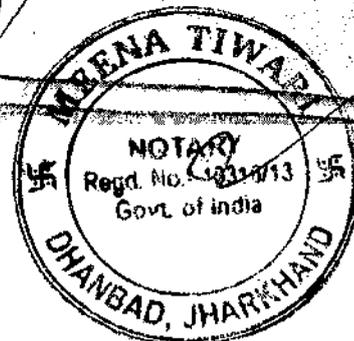
एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि:

1. महा-प्रबन्धक, लोदना क्षेत्र।
2. अवर-महा प्रबन्धक, लोदना।
3. क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
4. प्रबन्धक, एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
5. प्रबन्धक (कार्मिक), एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
6. पोस्ट कमांडेंट, सी.आई.एस.एफ, नोर्थ साउथ तिसरा
7. सचिका

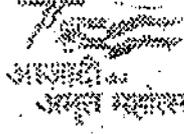
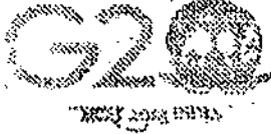
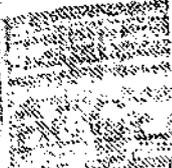
Received by
 CT. Raju Prasad
 c/room 7
 06/07/23
 16115

Recd 06/07/23
 [रजु] - 371



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01C



भारत कोकिंग कोल लिमिटेड

(एक निजी-स्वतंत्र कंपनी)

परियोजना पदाधिकारी कार्यालय

एकीकृत नोर्थ साउथ-जीनागोरा कोलियरी
लान्दाना क्षेत्र

Coking Coal Limited

पत्रांक 80 बीसीसीएल/ना0सा0ति0/2023/388

दिनांक:- 12.7.23

सेवा में,

श्रीमान सहायक समादेश, (सी.आई.एस.एफ)

जेलगोरा, धनबाद

विषय:- कोयले की अवैध खनन के मुद्दामें की भरई के संबंध में।

महाराज,

प्रबंधन को जानकारी प्राप्त हुई है कि सुरंगा और गहाड़ीगोड़ा में कोयले की अवैध खनन की जा रही है। जिसे प्रबंधन द्वारा दिनांक 13.07.2023 को सुबह 10:30 बजे उक्त अवैध खनन स्थल की नोरक्षण एवं उसके मुद्दामें की भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को संज्ञान में लेते हुए आप अपने दल-बल के साथ अवैध खनन स्थल पर उपस्थित होकर भरई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद।

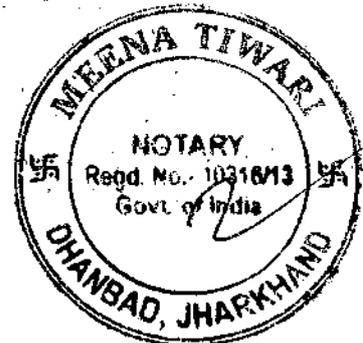
भवदीय

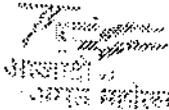
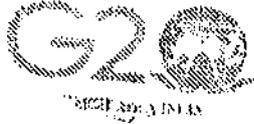
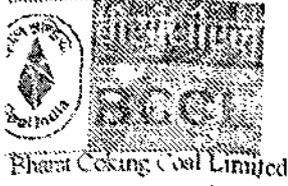
परियोजना पदाधिकारी

एकी0 नोर्थ साउथ-तिसरा-जीनागोरा कोलियरी

प्रतिलिपि :

1. महा-प्रबन्धक, लोदना क्षेत्र।
2. अवर-महा प्रबन्धक, लोदना।
3. क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
4. प्रबन्धक, एकी0 नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
5. प्रबन्धक (कार्मिक), एकी0 नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
6. पोस्ट कमांडेंट, सी.आई.एस.एफ, नोर्थ साउथ तिसरा
7. संचिका





भारत कोकिंग कोल लिमिटेड
(एक विनी-रत्न कम्पनी)
परिचय नमयनाधिकारीका कार्यालय
एकीकृत नॉर्थ साउथ जीनागोरा कोलियरी
लोदना क्षेत्र

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/ 396

दिनांक:- 15.07.2023

सेवा में,

श्रीमान सहायक समादेशा, (सी.आई.एस.एफ)
बेलगोरा, धनबाद

विषय: - कोयले की अवैध खनन के मुद्दाने की भराई के संबंध में।

महाशय,

प्रबंधन को जानकारी प्राप्त हुई है कि सुरंगा और पहाड़ीगोड़ा में कोयले की अवैध खनन की जा रही है।
जिसे प्रबंधन द्वारा दिनांक 15.07.2023 को सुबह 10:30 बजे उक्त अवैध खनन स्थल की निरीक्षण एवं उसके
मुद्दाने को भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को संज्ञान में लेते हुए आप अपने दल-बल के साथ अवैध
खनन स्थल पर उपस्थित होकर भराई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद।

भवदीय

परिचयना पदाधिकारी

एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि :

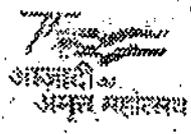
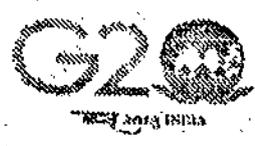
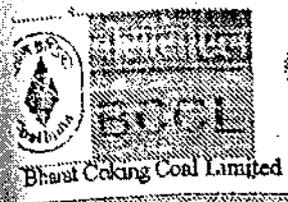
1. महा-प्रबन्धक, लोदना क्षेत्र।
2. अवर-महा प्रबन्धक, लोदना।
3. क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
4. प्रबन्धक, एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
5. प्रबन्धक (कार्मिक), एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी।
6. पोस्ट कमांडेंट, सी.आई.एस.एफ, नोर्थ साउथ तिसरा
7. संचिका



Received
15/07/23

74701

52



भारत कोयला कोल लिमिटेड
(एक मिनी-पब्लिक कंपनी)
परियोजनापदाधिकारी कार्यालय
एकीकृत नॉर्थ साउथ जीनागोरा कोलियरी
लोदना क्षेत्र

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/ 395

दिनांक:- 15-07-2023

सेवा में,
श्रीमान थाना प्रभारी,
अलकडीहा ओ.पी.।

विषय: - कोयले की अवैध खनन के मुद्दामें को भरने के संबंध में।

महाशय,

प्रबंधन को जानकारी प्राप्त हुई है कि सुंरंगा और पहाड़ीगोड़ा में कोयले की अवैध खनन की जा रही है।
विसे प्रबंधन द्वारा दिनांक 15.07.2023 को सुबह 10:30 बजे उक्त अवैध खनन स्थल की निरीक्षण एवं उसके
मुद्दामें को भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को सझान में लेते हुए आप अपने दल-बल के साथ अवैध
खनन स्थल पर उपस्थित होकर घराई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद।

भवदीय

परियोजना पदाधिकारी

एकीकृत नॉर्थ-साउथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि :

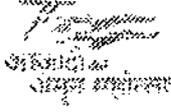
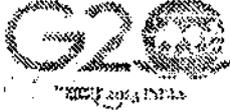
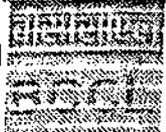
1. अंचल अधिकारी, बलियापुर
2. महा-प्रबन्धक, लोदना क्षेत्र।
3. अवर-महा प्रबन्धक, लोदना।
4. क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
5. प्रबन्धक, एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
6. प्रबन्धक (कार्मिक), एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी
7. पोस्ट कमांडेंट, सीआईएसएफ, नोर्थ तिसरा
8. थाना प्रभारी, तिसरा थाना
8. संचिका



4701

5300

0477015



भारत कोकिंग कोल लिमिटेड

(एक भिन्न-रत्न कंपनी)

परिचालन प्रणाली का विकास

एकीकृत नॉर्थ साउथ जीनागोरा कोलियरी

खाना प्रभारी

Bharat Coking Coal Limited

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/

417

दिनांक: 23.7.2023

सेवा में,

श्रीमान धाना प्रभारी,

अलकडीहा ओ.पी.।

ukamr
23/07/23विषय: - कोयले की अवैध खनन के मुद्दने को भरने के संबंध में।

महाशय,

प्रबंधन को जानकारी प्राप्त हुई है कि मुरंगा और पहाड़ीगोडा में कोयले की अवैध खनन की जा रही है। जिसे प्रबंधन द्वारा दिनांक 24.07.2023 को सुबह 10:30 बजे उक्त अवैध खनन स्थल की निरीक्षण एवं उसके मुद्दने को भरने का कार्य किया जाएगा।

अतः आपसे अनुरोध है कि कार्य की गंभीरता को संज्ञान में लेते हुए आप अपने दल-बल के साथ अवैध खनन स्थल पर उपस्थित होकर भराई कार्य में सहयोग करने का कष्ट करें।

धन्यवाद।

भवदीय

परिचालन प्रणाली

एकीकृत नॉर्थ-साउथ तिसरा-जीनागोरा कोलियरी

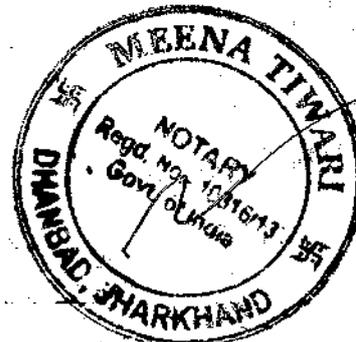
प्रतिलिपि :

1. अंचल अधिकारी, बलिआपुर
2. महा-प्रबन्धक, लोदना क्षेत्र।
3. अवर-महा प्रबन्धक, लोदना।
4. क्षेत्रीय प्रबन्धक (कार्मिक), लोदना क्षेत्र।
5. प्रबन्धक, एकीकृत नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी
6. प्रबन्धक (कार्मिक), एकीकृत नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी
7. पोस्ट कमांडेंट, सीआईएसएफ, नॉर्थ तिसरा
8. धाना प्रभारी, तिसरा धाना

मजिस्ट्राट



BCCL



54 54

भारत कोकिंग कोल लिमिटेड एक मिनी-एन कंपनी परियोजना पदाधिकारी का कार्यालय एकीनोर्थ साउथ तिसरा-जीनागोरा कोलियरी लोदना क्षेत्र		BHARAT COKING COAL LIMITED A Mini-Ratna Company Office of the Project officer Amalgamated NTST-JG Colliery Lodna Area
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पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/ 416

दिनांक 22/7/2023

सेवा में,

श्रीमान् थाना प्रभारी,
अलकडीहा ओ० पी०।

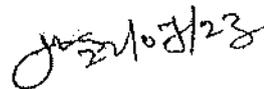
विषय:- प्राथमिकी दर्ज करने के संबंध में।

महाशय,

सविनय निवेदन यह है कि मैं एस.के.सिन्हा पिता स्व.बद्री प्रसाद उम्र 55 वर्ष पता-NT-D/2 एम.ओ.सी.पी. ऑफिसर कालोनी, पो-परघा, जिला धनबाद 828201 झारखण्ड, वर्तमान में मैं बी सीसीएल के लोदना क्षेत्र के एकी.नार्थ-साउथ तिसरा-जीनागोरा कोलियरी में परियोजना पदाधिकारी के पद पर कार्यरत हूँ. दिनांक 22.07.2023 को लगभग 12 से 2 बजे के बीच अलकडीहा ओ पी के पहाड़ी गोरा क्षेत्र से कोयले का अवैध भण्डारण पाया गया, उक्त जमा किये गए कोयले का उठाव के लिए कोलियरी प्रबंधन द्वारा पेलोडर एवं हायवा के मदद से एकी.नार्थ-साउथ तिसरा-जीनागोरा कोलियरी को जमा किया गया, कोयले का कुल वजन 7.2 टन जप्त किया गया।

अतः आपसे अनुरोध है कि राष्ट्रीय सम्पत्ति (कोयला) का अवैध कारबार में सम्मिलित व्यक्तियों के विरुद्ध अपने स्तर से जाँच कर नियमानुसार विधिसम्मत कार्यवाही करने की कृपा करें।

भवदीय

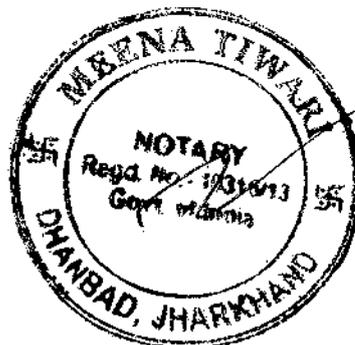


परियोजना पदाधिकारी

एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी

प्रतिलिपि:-

1.. संचिका ।



भारत कोकिंग कोल लिमिटेड

एक मिनी रोल कंपनी
(कोल इंडिया लिमिटेड का एक अंग)
महासंयुक्त कोल कार्यालय
लोदना क्षेत्र, पो. भागा
धनबाद-828-301 झारखंड
ईमेल: gmlodna.bccl@coalindia.in
सी.आई.एन. U10101JH1972GO1000918

**Bharat Coking Coal Limited**

A Mini Ratan Company
(A Subsidiary of Coal India Limited)
Office of the General Manager
Lodna Area, PO-Bhaga
Dhanbad-828301 (Jharkhand).
Email: gmlodna.bccl@coalindia.in
CIN: U10101JH1972GO1000918

Dated : 24/07/23

Ref. No. BCCL/NT-ST/2023/419

To,
Officer In-charge
Alkadiha Police Station
Dhanbad

Subject: For lodging of FIR

Dear Sir,

During the inspection of NGT Team, District Administration authorities and CISF on 21-July 2023 from 12:00 PM to 4:00 PM, traces of coal pilferages through rat holes, wells were found at Pahadigoda Basti, Mouza- Surunga

The land, where such illegal pits, made for the purpose of digging and pilferage of coal does not belong to M/s BCCL. Such plots of the land are owned by rayats of Paharigoda/Surunga Village as per R.S records.

Further, in Central Surunga, Mouza - Surunga, illegal pits were found to be closed by filling of stones. Here also, plots of Central Surunga, Mouza-Surunga does not belong to M/s BCCL.

You are requested to kindly lodge an FIR in this respect and take appropriate action to stop such illegal practices. The name of plots and owner of the land as per Jharbhoomi is as follows:

S No	R S Plot	Owner
1	2150	Gangadhar Mahto, Dhananjay Mahto, Mahadev Mahto, Sahdev Mahto
2	2152	Gangadhar Mahto, Dhananjay Mahto, Mahadev Mahto, Sahdev Mahto
3	2153	Gangadhar Mahto, Dhananjay Mahto, Mahadev Mahto, Sahdev Mahto
4	2159	Anabad Bihar Govt.

24/07/23
Project Officer

Amalg. NT ST JG Colliery

Copy to:

1. C.O Baliapur,
2. C.O Jharia.

For kind information to DC, Dhanbad



56

9/157

Mobile No: 8580027464

Phone:

Identity:

Complain Description

District: Dhanbad District

Police Station: Tishra

Occurrence Place: Surunga

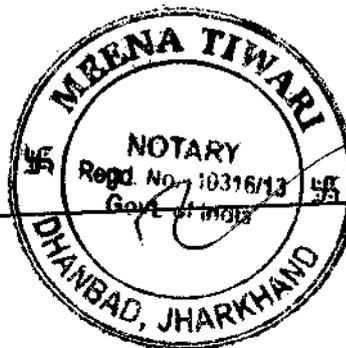
Complain Type: अपराध संबंधित / Crime Related

Complain Summary

Lodging FIR.

Complain Trail

Mon, May 29 2023 2:31pm



57

During my inspection as Manager, Amal.NT-ST-JG Colliery along with Safety officer, Sr. Overman (safety), on 29/05/2023 in leasehold area of Amal.NT-ST-JG colliery

Mauza surunga, Mauza no.155 circle BALIYAPUR under Alakdiha OP besides working patch of Amal.NT-ST-JG Colliery. Illegal mining and stacking of coal was observed by some unknown person the same spot was filled with payloader to avoid illegal mining on 10/05/2023, this place is again been opened and illegal mining and stacking of coal was observed by some unknown person.

Requested for necessary action please.



58

Jharkhand Online FIR System (JOFS) Open Complain Details



Complain Number - 149111

Complainant: Dibyendu Kumar Majhi
54 (M)

Complain Date: 08/05/2023

Source: JOFS

Complainant Info

Address: Office of the Project Officer ,Amal.NT-ST-JG Colliery ,MOCP office ,Jhariya BALIYAPUR road

Email: 8580027464 (3)

Mobile No: 8580027464

Phone: -

Identity: :

Complain Description

District: Dhanbad District

Police Station: Tishra

Occurrence Place: Surunga

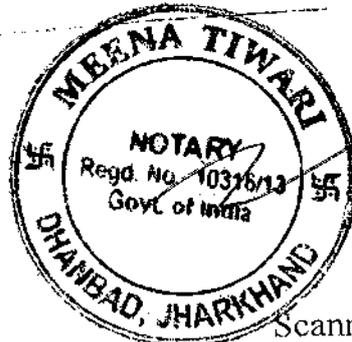
Complain Type: अपराध संबंधित / Crime Related

Complain Summary

LODGING FIR

Complain Trail

Mon, May 8 2023 4:28pm



Scanned by CamScanner

59

During my inspection as Manager, Amal.NT-ST-JG Colliery along with Safety officer, Manager (operation), Sr. Overman (safety), on 06/05/2023 in leasehold area of Amal.NT-ST-JG colliery Mauza surunga, Mauza no.155 circle BALIYAPUR under Alakdiha OP besides working patch of Amal.NT-ST-JG Colliery, illegal mining and stacking of coal was observed by some unknown person the same spot was filled with payloader to avoid illegal mining on 24/04/2023, this place is again been opened and illegal mining and stacking of coal was observed by some unknown person.
Requested for necessary action please.



60

Jharkhand Online FIR System (JOFS) Open Complain Details

Complain Number - 122758

Complainant: Dibyendu Kumar Majhi
54 (M)

Complain Date: 15/04/2023

Source: JOFS

Complainant Info

Address: OFFICE OF THE PROJECT OFFICER,MOCP ,JHARIYA BALIYAPUR ROAD, PS-TISRA , POST-PARGHA ,DHANBAD ,JHARKHAND

Email: 8580027464 (3)

Mobile No: 8580027464

Phone: -

Identity: Aadhaar Number : 370964440932 aadhar.jpg (0.2 mb)

Complain Description

District: Dhanbad District

Police Station: Jorapokhar

Occurrence Place: Surunga

Complain Type: अपराध संबंधित / Crime Related

Complain Summary

ILLEGAL MINING.

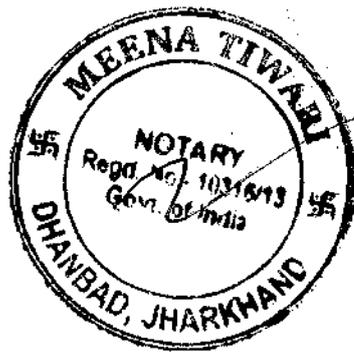
Complain Trail

Sat, Apr 15 2023 12:06pm



61

During my inspection as Manager, Amal.NT-ST-JG Colliery at about 2.00PM on 13/04/2023 in leasehold area of Amal.NT-ST-JG Colliery, Mouza Surunga, Mouza No.155 circle Baliapur Under Alakdiha OP, Leasehold area of BCCL besides the working of Patch 'F' of Amal.NT-ST-JG Colliery, illegal Mining and stacking of coal was observed by some unknown persons. Management tried to curb it many times by filling of illegal pits, but this is being repeated by unknown persons of that area requested to lodge a FIR and take necessary action against the same.



62

E

N.C.R.B/एन.सी.आर.बी
I.I.F.-1/एकीकृत जॉय

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(धारा 154 दंड प्रक्रिया संहिता के तहत)

Year 2023

1. District धनबाद

P.S. तिगरा

FIR No(प्र.सू.रि.सं.): 0022

Date & Time of FIR (एफआईआर की तिथि / समय):

03/04/2023 22:05 बजे

2. S.No.(क्र.सं.) Acts(अधिनियम)

Sections(धारा(ए))

1	भा द स 1860	379
2	भा द स 1860	411
3	भा द स 1860	34
4	कान एच एचिन (विद्युत का विनियमन) अधिनियम 1957	4
5	कान एच एचिन (विद्युत का विनियमन) अधिनियम 1957	21

3. (a Occurrence of offence (अपराध की घटना):

1. Day(दिन): सोमवार

Date From(दिनांक) 03/04/2023 Date To(दिनांक) 03/04/2023

Time Period (समय) पहर 2

Time From 03:15 बजे Time To 03:15 बजे

(b Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई):

Date(दिनांक): 03/04/2023 Time 22:05 बजे

(c) General Diary Reference (रोजानामाचा संदर्भ):

Entry No.(प्रविष्टि सं.): 036 Time (समय): 03/04/2023

4. Type of Information

लिखित

5. Place of Occurrence (घटनास्थल):

1. (a Direction and distance from P.S (थाना से दूरी और दिशादिश) 02 किमी

1b Address(पता): PARBAD BASTI, ALAKDIHA OP DHANBAD

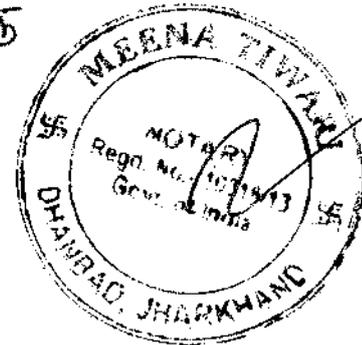
Beat No(बीट नं.)

(c) In case, outside the limit of this Police Station, then (यदि घटना सीमा के बाहर है तो)

Name of P.S.(थाना का नाम):

District(State)(जिला(राज्य)):

अजय रजक



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63

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Annexure - 6 (N)

33

N.C.R.B./एन.सी.आर.बी
I.F.-1 / एफ़ीएम जेफ़ी

6. Complainant / Informant (शिकायतकर्ता/ सूचनाकर्ता)

(a) Name (नाम): SAUENDRA KUMAR SINGHA
 (b) Father's Name (पिता का नाम): LATE BADRI SINGHA
 (c) Date/Year of Birth (जन्म तिथि) (वर्ष): 1968 (d) Nationality (राष्ट्रियता):
 (e) UID No (एआईडी नं.):
 (f) Passport No. (पासपोर्ट नं.):
 Date of Issue (वारी करने की तिथि): Place of Issue (वारी करने का स्थान):
 (g) Id details (Ration Card, Voter ID Card, Passport, UID No, Driving License, PAN)
 (एनएम कार्ड, वोटिंग कार्ड, पासपोर्ट, एआईडी नं., ड्राइविंग लाइसेंस, पीएन):
 S.No (क्र.नं.) Id Type (पहचान का प्रकार) Id Number (पहचान नं.):
 (h) Occupation (व्यवसाय):
 (i) Address (पता):

S.No. (क्र.नं.) Address Type (पता का प्रकार) Address (पता)
 1 ग्रामीण पता PARIYOJNA PADADHIKARI AT, ANIKRIT NEST JINAGORA ALAKUHA, OP. निमग, रामघट, झारखंड, भारत
 2 स्थायी पता KUKHARIA, PO-RAMGHAT, घांटी, गालन्दा, बिहार, भारत

(j) Phone number (दूरभाष नं.): Mobile (मोबाइल नं.): 91-8580026875

7. Details of known/suspected/unknown accused with full particulars (जान/शंका/अज्ञान आरोपित व्यक्तियों के पूर्ण विवरण)

Accused More Than (अज्ञान आरोपी एक से अधिक होने से क्या):		Relative's Name (संबन्धी का नाम)	Address (पता)
S.No. (क्र.नं.)	Name (नाम)	Alias (उपनाम)	
1	CANESH YADAV		1. NOT MENTIONED, जयपुर
2	PRADIP CHOUIHAN		Rel: NOT MENTIONED
3	Unknown1		
4	Unknown2		
5	Unknown3		
6	Unknown4		
7	Unknown5		
8	Unknown6		
9	Unknown7		
10	Unknown8		
11	Unknown9		

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता/ सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज करने के कारण)

9. Particulars of properties of interest (Attach separate sheet, if necessary) (संबन्धित संपत्ति का विवरण (यदि आवश्यक हो, तो अलग पृष्ठ जरूरी है):

S.No. (क्र.नं.) Property Category (संपत्ति श्रेणी) Type of Property (संपत्ति के प्रकार) Description (विवरण) Value (In Rs/-) (मूल्य (रु. में))

अजय राय



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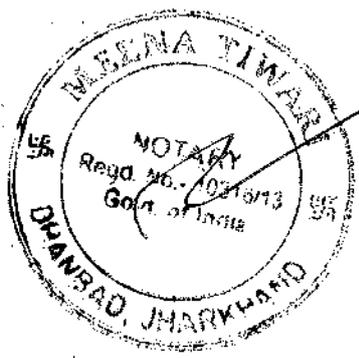
Annexure-6(2)

36

N.C.R.B./एन.सी.आर.बी
I.I.F.-1 /एकीकृत जांच

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(एक से अधिक क्षेत्रों में भरें यदि शिकायतकर्ता / सूचनाकर्ता सदिश / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

अजय राजकु



5/15/2023, 7:23 AM

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-15295100/2023/668

Dated : 2023-04-05

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-01-13 of Cluster IX, Coal Mining Project, Group of Mines, Occupier Name :B K SINHA for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. Documents Relied Upon:

(a) The content of Environmental Clearance issued by MoEF and CC, New Delhi,
(i) vide J-11015/307/2010-IA-II(M), dated 01.03.2018;
(ii) vide J-11015/307/2010-IA.II (M), dated 21.05.2013.

(b) The content of Consent to Establish (CTE) granted to M/s NT-ST Expansion OCP vide ref. no. JSPCB/HO/RNC/CTE-2202853/2018/568, dated 25.05.2018 for the production of Coal - 6.0 MTPA.

(c) The content of Consent to Establish (CTE) granted to Amalgamated Joyrampur Colliery vide ref. no. JSPCB/HO/RNC/CTE-2255604/2018/569, dated 25.05.2018 for the production of Coal from OCP - 2.512 MTPA.

(d) The content of Consent to Operate (CTO) granted to M/s NT-ST (Expansion) OCP vide ref. no. JSPCB/HO/RNC/CTO-4516603/2019/663, dated 29.03.2019 for the production of Coal - 6.0 MTPA normal, 7.8 MTPA peak for the period upto 31.03.2023.

(e) The content of Consent to Operate (CTO) granted to M/s Amalgamated Joyrampur Colliery vide ref. no. JSPCB/HO/RNC/CTO-4867127/2019/1421, dated 15.07.2019 for the production of Coal from OCP - 2.512 MTPA for the period upto 30.06.2022.

(f) The content of Consent to Operate (CTO) granted to JSPCB/HO/RNC/CTO-13676298/2023/75, dated 11.01.2023 for the mining of Amalgamated Joyrampur Colliery - 3.25 MTPA (Peak) & 2.512 MTPA (Normative) (as per EC) for the period upto 30.06.2024.

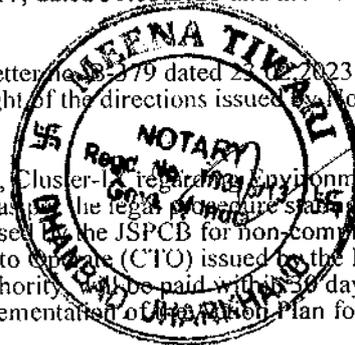
(f) The content of authorization under HoWM Rules' 2016 vide ref. no. JSPCB/HO/RNC/HWM1194005/2017/83, dated 01.11.2017.

(g) The content of Inspection Report (IR), vide ref. no.
(i) 952, dated 23.08.2022;
(ii) 1380, dated 03.12.2022.

(h) The content of office order vide office order no. B-17, dated 31.03.2023 and memo no. B-654, dated 31.03.2023.

(i) The content of letter issued by Board vide Board's letter no. 379 dated 23.03.2023 for the non-compliance of Environment Clearance conditions in light of the directions issued by Hon'ble NGT in M.A No. 06-2023 (E.7) in O.A. No. 01/2018/EZ.

(j) The content of letter issued by the General Manager, Cluster-I, regarding Environmental Compensation payment within the prescribed timeline as per the legal procedure stating that "as per legal permissibility, any Environmental Compensation imposed by the JSPCB for non-compliance, if any established, of conditions as mentioned in the Consent to Operate (CTO) issued by the Board or Environmental Clearance granted by the concerned authority, shall be paid within 30 days to Jharkhand State Pollution Control Board for preparation and implementation of Remediation Plan for remediation."



3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BAGDIGI,JOYRAMPUR,SURUNGA , P S -JORAPOKHAR , District -DHANBAD , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	As per EC	As per EC	27369 Lacs	(i) Amalgated Joyrampur Colliery- 2.512 MTPA (Normative) and 3.25 MTPA (Peak) (ii) Nt-ST expansion- 6.0 MTPA (Normative) and 7.8 MTPA (Peak) [As per EC]	30/06/2024

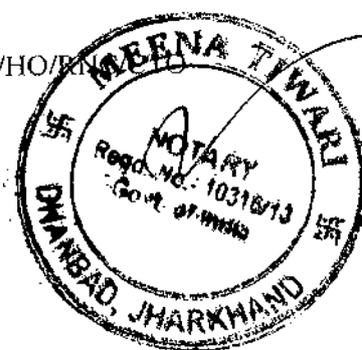
(A) **Specific Conditions:**

1. That, the occupier shall reclaim mined out areas with OB and shall plant trees on them.
2. That, the occupier shall construct catch drain, siltation pond retaining wall of appropriate size to arrest silt & sediment flows from soil, OB dump and mineral dump.
3. That, the occupier shall do Over Burden management properly as prescribed in environmental clearance.
4. That, the occupier shall operate crushers at CHP with high efficiency bag filters, water sprinkling system to check fugitive emission.
5. That, the occupier shall install ETP for workshop, coal washery & CHP waste water.
6. That, the occupier shall inform to Regional Office-Cum- Lab, Hazaribagh and Head Office, JSPC Board, at Ranchi within 24 hrs from the time of closure or opening of the plant.
7. That, the occupier shall operate crushers at CHP with high efficiency bag filters, water sprinkling system to check fugitive emission wherever applicable.
8. That, the occupier shall reclaim mined out areas with OB and shall plant trees on them.



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9. That, the occupier shall if be found violating the Consent to Operate at any point of time during inspection of the plant by the competent authority, the Consent to Operate shall be revoked as per provision of the acts.
10. That, occupier shall maintain proper housekeeping within the premises.
11. That, the occupier shall do Over Burden management properly as prescribed in environmental clearance.
12. That, the occupier shall construct catch drain, siltation pond retaining wall of appropriate size to arrest silt & sediment flows from soil, OB dump and mineral dump.
13. That, the occupier shall inform to Regional Office-Cum- Lab, Hazaribagh and Head Office, JSPC Board, at Ranchi within 24 hrs from the time of closure or opening of the plant.
14. That, the occupier shall ensure washing of tyres of vehicles used for transportation of coal and also ensure proper covering of the same to avoid any dust emission.
15. That, the occupier shall operate and maintain the STP for the township/colony to treat the domestic effluents to prescribed standards and for green belt development or reuse in project activities.
16. That, the occupier shall submit compliance of this CTO conditions and EC conditions on six monthly basis alongwith the recent analysis reports successively.
17. That, the occupier shall construct the Toe wall & Garland drains along the remaining parts of finalized OB dumps.
18. That, the occupier shall dispose the hazardous waste in proper manner and shall obtain authorization for the same.
19. That, the occupier shall carry out the open cast mining activities only on the surface rights area.
20. That, the occupier shall submit the compliance of EC and CTO conditions on six monthly basis to the Board alongwith the recent analysis reports successively.
21. That, this CTO is subject to any further order/direction/notification/circular issued by Board.
22. That, the occupier shall made compliance of direction issued in the matter of Environmental Compensation in compliance of the direction of Hon'ble NGT.
23. That, this CTO supersedes the CTO granted earlier vide ref. no. JSPCB/HO/RANCHI/13676298/2023/75, dated 11.01.2023.



24. That, the occupier shall submit applications for renewal of consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

25. 19. That, the occupier shall operate and maintain PM-10 analyzer of as per CPCB guidelines & USEPA approved technology with onsite display board and ensure connectivity and data transmission to CPCB and JSPCB server.

26. That, this CTO is subject to the decision of MoEF&CC on letter no. F. No. IA-L-11011/123/2021-IA-I dated 03.10.2022.

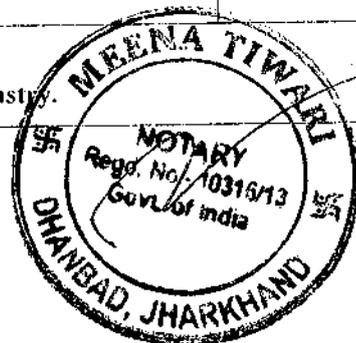
(B) **General Conditions :**

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	150 mg//Nm3

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.



- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Rajiva Kumar Sinha
 Digitally signed by Rajiva Kumar Sinha
 Date: 2023.04.05 19:51:56 +05'30'
 [Rajiva Kumar Sinha]
 Section Head, Dhanbad

Dated : 2023-04-05

Memo No. : JSPCB/HO/RNC/CTO-15295100/2023/668

Copy to: Cluster IX, Coal Mining Project, Group of Mines, At- Office of General Manager, Lodna Area Office, Distt- Dhanbad/Director of Industry, Government of Jharkhand, Ranchi/ Deputy Commissioner, Dhanbad/ Director of Mines, Government of Jharkhand, Ranchi/ Chief Inspector of Factories, Government of Jharkhand, Ranchi/ D.F.O., Dhanbad / DMO, Dhanbad / R O, JSPC Board, Dhanbad for information & ensuring complianc of the above.

Rajiva Kumar Sinha
 Digitally signed by Rajiva Kumar Sinha
 Date: 2023.04.05 19:51:56 +05'30'
 [Rajiva Kumar Sinha]
 Section Head, Dhanbad



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No.J-11015/307/2010-IA-II (M)
Government of India
Ministry of Environment, Forest and Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi-3
Dated: 1st March, 2018

To,

The General Manager (E&F)
M/s Bharat Coking Coal Ltd,
Koyala Bhawan,
District **Dhanbad** (Jharkhand)
Email: envbccl@gmail.com

Sub: Cluster IX Coal Mining Project (Group of 6 Mixed Mines) of total capacity 8.512 MTPA (peak) of M/s Bharat Coking Coal Limited located in Jharia Coal field, District Dhanbad (Jharkhand) - Amendment in EC - reg.

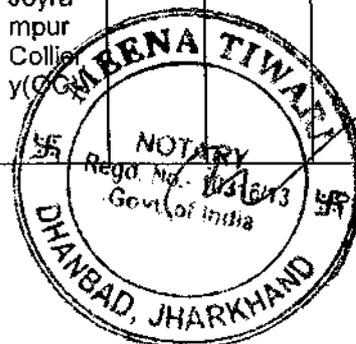
Sir,

This has reference to your letter No. BCCL/GM (Lodhna Area) /F-EC/318 dated 14.11.2017 along with online proposal No.IA/JH/CMIN/8452/2010, and subsequent letters dated 19.12.2018, 22.12.2018, 06.01.2018, 07.01.2018 and 11.01.2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for amendment in environmental clearance granted vide letter No.J-11015/307/2010-IA.II (M) dated 21st May, 2013 in favour of M/s Bharat Coking Coal Limited for the Cluster IX Coal Mining project (Group of 6 Mixed Mines) of total capacity of 8.512 MTPA in a total ML area of 1942.12 ha of located in Jharia Coal field District Dhanbad (Jharkhand), due to restructuring of individual mines of the cluster.

3. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its 24th meeting held on 11th January, 2018. During the meeting the project proponent informed about the proposed amendment in the above said Environmental clearance due to restructuring of individual mines of the cluster, with the total production capacity of 8.512 MTPA and the total mining lease area remaining same, with the details as under:-

As per existing EC							Modification sought					
S. No.	Mine	Status	Normative Capacity (MTPA)	Peak Capacity (MTPA)	Lease Hold Area (Ha)	Life (years)	SI No	Name of the Mine	Production Capacity (MTPA)		Lease Hold Area (Ha)	Life (Yr)
									normative	peak		
1	Lodna UG	In operation	0.115	0.150	391.64	30	1	Amalgamated Joyrampur Colliery (C)	2.512	3.25	1186.97	25
2	Bagdigi UG	In operation	0.110	0.143	61.0	30						
3	Joyrampur UG	In operation	0.153	0.199	89.04	30						
4	Bararee UG	In operation	0.170	0.221	475.0	30						
5	JealgoraUG		Nil	nil	138.0(wil)	-						



	(closed for operation, mine not closed)				to be closed after fire dealing)							
6	NT/ST Expan. OCP	Proposed	6.0	7.8	755.15	30	2	NT-ST expansion OCP (in operation)	6.0	7.8	755.15	26
	total		6.548	8.512	1942.12*					8.512**	1942.12	

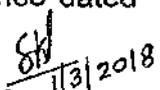
*Inclusive of 14.24 ha of North Tisra UG & 18.05 ha of Jeenagora OCP.**Peak of Cluster will remain same, as peak of individual will be achieved in different years.

The EAC was also informed that the Mining Plan after the proposed restructuring of individual mines was duly revised and approved by the Board of M/s BCCL on 9th December, 2017.

4. The EAC has recommended the amendments in the environmental clearance dated 21st May, 2013 due to restructuring of individual mines within the cluster, as proposed by the project proponent, on the above lines.

5. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the amendments in the environmental clearance dated 21st May, 2013 for **Cluster IX Coal Mining Project (Group of 6 Mixed Mines) of total capacity 8.512 MTPA** of M/s Bharat Coking Coal Limited in combined ML area of 1942.12 ha located in Jharia Coal field, District Dhanbad (Jharkhand), as proposed by the project proponent and mentioned in para 3 above, with the total production capacity of 8.512 MTPA and the total mine lease area of 1942.12 ha remaining the same.

6. All other terms and conditions stipulated in the said environmental clearance dated 21st May, 2013 shall remain unchanged.


 (S K Srivastava)
 Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment & Forests, Govt. of Jharkhand, Secretariat, Ranchi
3. The APCCF, Ministry of Environment Forest and Climate Change, Regional Office (EZ), A-31, Chandrashekarapur, Bhubaneswar - 751023 (Odisha)
4. The Member Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi (Jharkhand)
5. The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 2
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, N Delhi
7. The District Collector, Dhanbad, Government of Jharkhand
8. Monitoring File 9. Guard File 10. Record File 11. Notice Board


 (S K Srivastava)
 Scientist E



Standard operating procedure for Outsourcing mines

Responsibility and Execution – Outsourcing agency of BCCL mines under HoE and Transport contracts

- Majority of the mines of BCCL is operated by Outsourcing contractors. As per the NIT clause 12 of Condition of Contract under General Terms and Conditions:

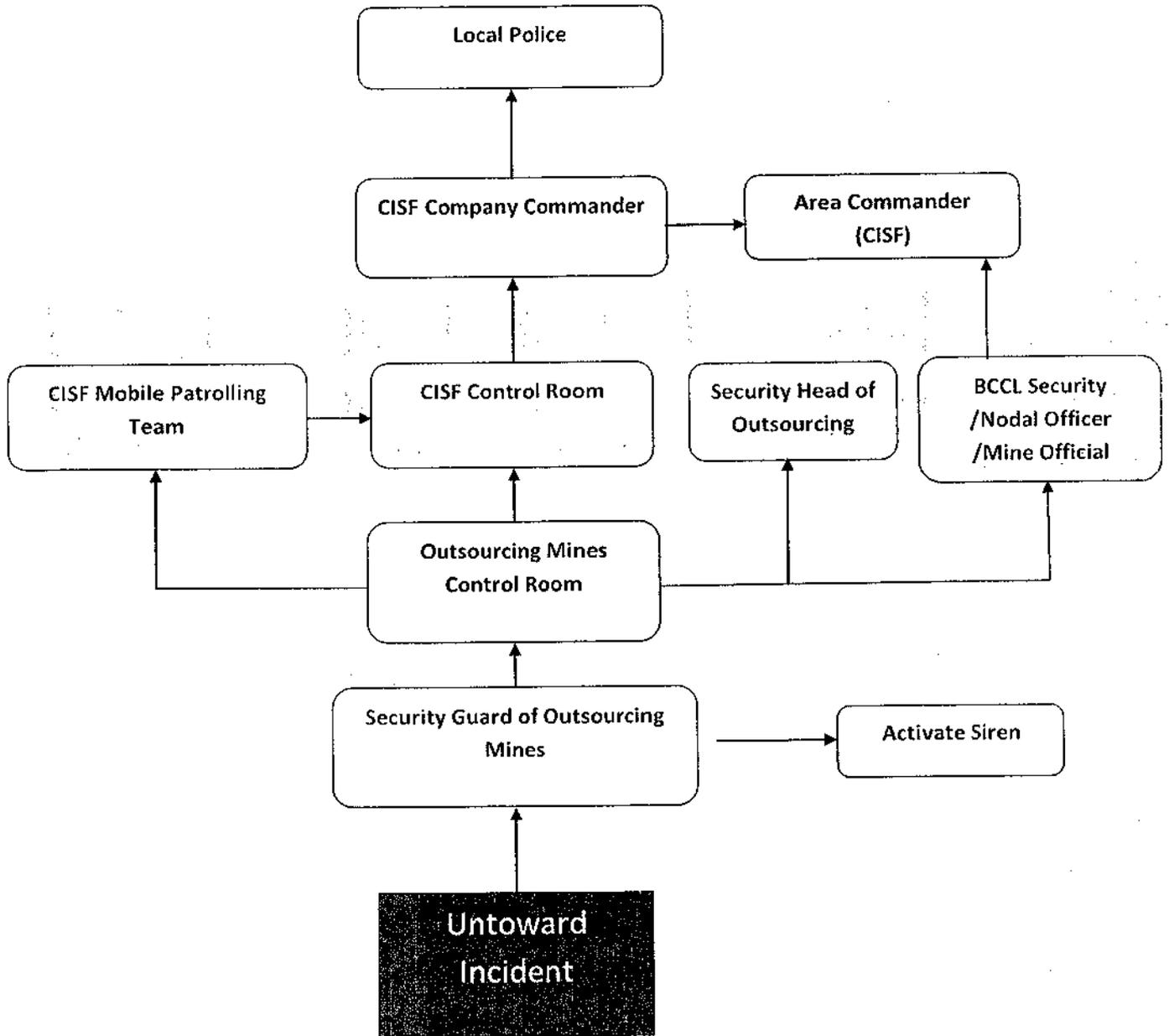
“The contractor will have to make necessary security arrangement to prevent theft of coal from the project premises, during transportation and also at coal dumps.”

- In pursuance of this clause, this SOP has been drafted to specify the roles of security personnel involved in protection of these mines.

- **Escalation Mechanism:-**

In the event of any accidental disaster, theft, fire, vandalism and attack on the post, outsourcing security will inform immediately to the Outsourcing agency Control room. Further the security personnel will also activate emergency alarm system/siren wherever available. The person deployed at Outsourcing agency Control room will further share the information with CISF mobile patrolling team & CISF Control room of respective area and Security head of Outsourcing mine and BCCL Security Nodal Officer and BCCL Mines Official. Further CISF Control room will inform the matter to CISF Company commander, who will further intimate the same to Area Commander of CISF. Based on need, Company commander will call the local police in case of any law & order issue.





INCIDENT RESPONSE SYSTEM



Access Control at Outsourcing Mines:

- Proper barrier at mine entry/exit. The security guard deployed at the mines entry/exit will maintain a register for entry of details with regard to vehicles/persons entering the mine. He will also make entry of any unauthorized movement of vehicles/persons. **Responsibility - Contractor**
- A siren will be made available at the mine entry/exit and at other sensitive duty posts. **Responsibility - Contractor**
- CCTVs will be installed at all locations prone to theft or any other untoward incident.
- Security lighting will be provided wherever required including at places where CCTVs are installed. **Responsibility - Contractor**
- Concertina fencing will be provided at Coal dumps for preventing any unauthorized entry.

Role of Private Security Personnel: Responsibility - Contractor

The private security personnel are employed by the contractors to man the duty posts for the above mentioned areas. Security personnel shall perform duties on the post allotted to them as per the duty roster. Their duties, in general, shall include the following:-

Do's

- Hourly situation report should be taken by Outsourcing agency Control room personnel from all the security guards. Later, the same should be shared with CISF control room of the Concerned Area.
- They shall be responsible to be present at the allocated post/ place at the allocated time and go through the instructions provided at the post.
- All guards shall maintain a high standard of turnout and shall always remain alert.
- They shall always keep their eyes and ears open to keep vigil and observation.
- Be fully conversant with the security equipment being used in the course of their duty.
- Be fully conversant with the security controls, alarms, escape routes within their area of responsibility.
- Ensure that the employees always display their ID cards/ badges while inside the premises, as per the site guidelines.



- Identify and report any person inside the premises without proper identification.
- Ensure that the Company property are not allowed to leave the premises unless accompanied by a property pass that has been signed, duly authorized by concerned authority.
- Leave the post only when properly relieved, after handing over documents, equipment (if any) to the reliever and logging all activities and incidents during their shift.
- Take responsibility of the assigned equipment, adhere to preventive and corrective maintenance, and ensure full functionality and maximum uptime.
- They will participate in all training events, mock drills and exercises organized in the Facility.

Responsibilities of the Security Head : Responsibility - Contractor

- Overall responsible for security of the Outsourcing mines.
- Provide a dedicated mobile number to all duty posts which will be circulated to BCCL/CISF.
- Periodically check the working of the security gadgetry provided to the duty posts including Search Light, Mobile , CCTV and RFID (where installed) etc
- He will check working of perimeter/security lighting in the Facility.
- Ensure regular conduct of Security Training.
- Act as interface between Outsourcing Contractor and external Security Organizations like CISF, local police and BCCL management on security issues.
- Hold planned Security Audits and facilitate external security audits.
- Inform to Outsourcing contractor about any breakdown in CCTV system.
- Maintain effective intelligence and vigilance network.
- He must take frequent rounds of the posts during night and make entry in the patrol book.
- He must ensure that sentries are aware of action to be taken by them in case of fire, disturbance, and emergency.
- He will muster additional guards for the special duties as and when instructed by the Outsourcing Contractor.



Types of duty posts are listed below :

- Mine entry point: This is a main access point in which staffs, workers, Hywas, trucks, pay loaders and other vehicles enter the mine.
- Mine face
- Parking lot
- Coal Dump
- Mine exit point: This is the point at which the trucks and other authorised vehicle exit.
- Control room

Security Post: Mine Entry Point/Exit point: Responsibility - Contractor

- The person on duty during each shift shall exchange the charge correctly as per the column of the register to be maintained at the check post in the respective register which shall be signed by the receiving and delivering security personnel. The report of how many vehicles remain inside the check post during their duty will also be entered in the Handing Taking Register.
- The members of the force posted on duty shall maintain the registers, files, documents, etc., which are used on the post, in a neat and proper manner and shall exchange their charges in the relevant register in a proper manner.
- The security personnel on duty shall physically check the vehicles after proper matching with the list of vehicles issued by the management before releasing the coal vehicle/persons inside the entry point.
- Searching and frisking of all vehicles
- Stop the unauthorized entry of any person and vehicle.
- In odd hours or whenever there is no movement of vehicles, barrier may be closed.

Security Post: Mine face : Responsibility – Contractor of outsourcing mine

- The personnel deployed at Mine face will keep a watch over any unauthorised movement of vehicles/personnel within the mines and report the same to the Outsourcing agency control room.
- He will also keep a watch over any unauthorised movement near the vehicles parked within the mines and report the same to the control room.



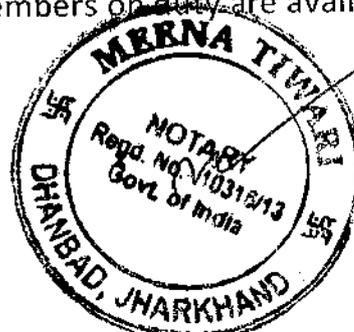
- He will keep a vigil over the entire perimeter of the mine and identify and report about any escape route created to the control room.

Security Post: Coal dump : Responsibility - Contractor

- The security personnel on duty will allow the vehicles in coal-dump only after checking the type of slip of the vehicles and ensure whether that the vehicle is authorized for loading in that dump or not and what grade of coal is to be loaded.
- The security personnel on duty will also monitor the CCTV and other equipment installed in the coal-dump.
- On duty security personnel will vigilantly patrol the coal dump and ensure that the people of the basti near the coal dump do not enter the coal dump for theft.
- Will detain the vehicle after informing the Loading Babu, CISF Mobile patrolling team and Security head of Outsourcing mine of any irregularity or illegal action.
- If the vehicle is allowed night-stay by the management due to breakdown or any other reason, the security personnel will ensure that all the vehicles mentioned in the permit letter are present.
- On completion of loading, will sign the reverse of the slip with the name correctly.

Security Post: Control room : Responsibility - Contractor

- Will maintain all the registers properly and will submit them in front of the higher officials if needed.
- The control room will receive all types of information and will inform the CISF Control Room/ Security Head in time.
- Will receive the information given on wireless/telephone and make an entry in the relevant register
- After receiving the situation report from all duty stations at an interval of one hour, its record will also be entered.
- If the situation report is not received, then immediately contact the security personnel posted on the nearest duty post /Mobile Patrolling team and get the situation report of that duty.
- It will be ensured that all important telephone numbers and mobile numbers of the security personnel members on duty are available.



- Security personnel while on duty, without giving charge to the reliever, shall not leave the place of duty irrespective of the circumstances.
- CCTV footage should always be monitored by a dedicated security personnel within the control room.

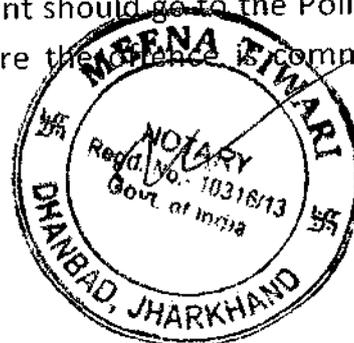
IMPORTANT CONTACT NUMBERS			
S.N.	CONTACT NO. OF	CONTACT NO.	REMARKS
1	OUTSOURCING MINES CONTROL ROOM		
2	CISF CONTROL ROOM		
3	CISF MOBILE PTL PARTY		
4	SECURITY HEAD OF OUTSOURCING MINES		
5	LOCAL POLICE STATION		
6	BCCL AREA SECURITY OFFICER		

Filing a FIR

FIR means First Information Report, made to police, about commission of a cognizable offence. In effect, it amounts to putting law in to motion by giving information relating to the commission of a cognizable offence to an officer in charge of a police station, (which shall be reduced into writing and read over to the informant) and shall be signed by the person giving such information. It is mandatory to give a copy of the first information report (as recorded by police) to the informant free of cost.

Procedure for Filing the FIR

- The Outsourcing contractor/complainant should go to the Police Station having jurisdiction over the area (where the offence is committed) and



report to Officer in-charge /station house officer about commission of the offence.

- Information to Mine management and CISF.
- Every piece of information relating to the commission of offence is to be given to the officer in-charge of the police station. A written complaint should be submitted.
- Outsourcing contractor/complainant should sign the complaint. Complete information including the contact details should be provided in the complaint.
- The Outsourcing contractor/complainant should receive a copy of the FIR.
- If the officer in charge of the police station refuses to record the information, the complaint should be submitted to the concerned Superintendent of Police (SP) with a copy to the local police station.
- In case no action is initiated by the SP or the local police station, options to approach the court should be exercised in consultation with the legal team.
- FIR information to be given on whatsapp.
- Weekly and Monthly compile report must be share to mine official as well as BCCL HQ also.

Guidelines for Filing the FIR

- The FIR should be a comprehensive document and all necessary details should be included in the FIR. Supporting documents including audio/video recordings, pictures, documents etc should be mentioned in the main compliant and attached as Annexures to the complaint.
- Format of FIR and Seizure list is appended below.



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Format of the F.I.R./COMPLAINT

Case No. _____

FORM NO. 21.5 (1)
FIRST INFORMATION REPORT

First Information of a Cognizable Crime Reported under Section 154, Criminal Procedure Code

Police Station District No

Date and hour of Occurrence

- 1. Date and hour when reported
- 2. Name and residence of informer and complainant.
- 3. Brief description of offence (with section) and of property carried off, if any. — To be filled by PS
- 4. Place of occurrence and distance and direction from the Police Station.
- 5. Name & Address of the Offender.
- 6. Steps taken regarding investigation explanation of delay in registering information. — To be filled by PS
- 7. Date and Time of despatch from Police Station. — To be filled by PS

Signature

Designation

(First information to be recorded below)

Signature

Designation

The above is the format and below is the law on the basis of which a cognizable crime is recorded

F.I.R. ON AUTHENTIC INFORMATION

The information given to the Police Officer for registration of a case must be authentic. It should not be gossip but should be traced to an individual who should be responsible for imparting information. It may be hearsay but the person in possession of hearsay should mention the source of information and take responsibility for it. An irresponsible rumour should not result in registration of F.I.R.



85

(27)

23.

This letter is on behalf of Eastern Coalfields Ltd, Satapur Area and has the sanction of the Competent Authority

P-189

SEIZURE LIST

1. Date & Time of Seizure :

2. Place of Seizure :

3. from whom Seized from :

4. Name of Witnesses:

5. List of Seized Articles

- 1.
- 2.
- 3.
- 4.

6. Signature of Witnesses

1.

2.

Seized/Prepared by Me

Name _____

S/O _____

Address _____

PS _____



भारत कोकिंग कोल लिमिटेड
(कोल इण्डिया लिमिटेड का एक अंग)

(एक मिनी रत्न कंपनी)
औद्योगिक अभियंत्रण विभाग
कोयलाभवन, कोयला नगर
धनबाद -826005

सीआईएन: U101011H1972GOI000918
e-mail : gmied.bccl@coalindia.in



Bharat Coking Coal Limited
(A Subsidiary of Coal India Limited)
(A Mini Ratna Company)
Industrial Engineering Department
Koyla Bhawan, Koyla Nagar
Dhanbad-826005
CIN: U101011H1972GOI000918
e-mail : gmied.bccl@coalindia.in

संदर्भसंख्या: बीसीसीएल/औ.अभि.वि./SOP-Unauthorized excess/2022/ 729-749

दिनांक: 16.02.2022

D (T) OP SECRIT.
BCCL KOYLA BHAWAN
Diary No. 344
Date, 17/02/2022

सेवा में,
महा-प्रबन्धक, सभी क्षेत्र, वाशरी डिविजन
बी.सी.सी.एल. धनबाद

विषय: STANDARD OPERATING PROCEDURE (SOP) TO PREVENT
UNAUTHORIZED ENTRY IN MINE PREMISES OF BCCL.

महोदय,

Please find enclosed herewith the duly approved STANDARD OPERATING
PROCEDURE (SOP) TO PREVENT UNAUTHORIZED ENTRY IN MINE PREMISES OF BCCL
for implementation with immediate effect.

Action taken in this regard may please be intimated to this office for appraisal of
competent authority.

Please treat this as Most Urgent.

धन्यवाद सह

Encl. : as stated

प्रतिलिपि:

1. CMD, BCCL- for kind information
2. DT(OP)/DT(P&P)/D(F)/DP/CVO- for kind information
3. Office file

महा-प्रबन्धक
औद्योगिक अभियंत्रण विभाग
कोयला भवन, धनबाद

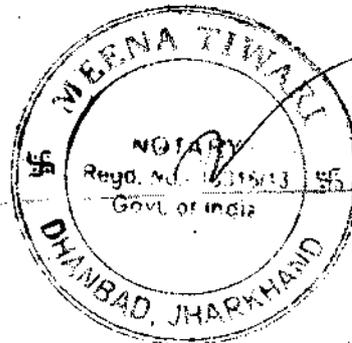
EM-219

24/02/2022

T/S → For follow up
File

13/02/2022

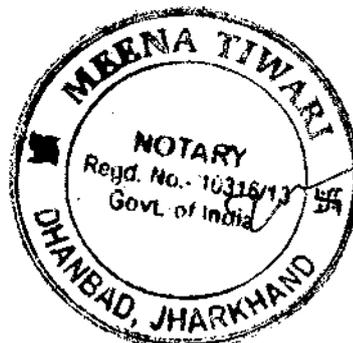
Si Anshu Mishra



Sub: SOP to prevent unauthorized entry in Mine premises of BCCL

In order to restrict/ prevent trespassing /unauthorized entry in the mining lease hold areas of BCCL, following SOP is to implemented with immediate effect :-

1. Sign boards are to be erected at an interval of 100 mtrs around mine premises. This sign boards are to be painted in red fluorescent paint bearing signage such as "No Entry", "Unsafe to Enter", "Stay Out & Live" or "Enter and Perish" etc (in Hindi and English) and should be visible from far.
2. To publish in the Board various punishments under the laws for offences against the directions enforceable for the Mine/Project premises.
3. Effective communication is to be done in every week through various media i.e. loudspeaker/Mike, Nukkad natak, Leaflets etc. for effective awareness in nearby communities to understand the mining operations and risk & dangers associated with trespassing/unauthorized entry.
4. All area nodal officer of BCCL Social Media Group will upload the activities which are regularly photographed/Videographed and same to be communicated to PRO, BCCL on regular basis.
5. Media coverage in local Newspapers of the activities are to be arranged to create awareness amongst nearby communities.
6. Area authorities will lodge FIR/online FIR in local Police station in case of trespassing/unauthorized entry by miscreants and in case of refusal by local Police station to lodge FIR, it will be communicated to higher authorities of district administration through e-mail.
7. A separate database of records of FIR connected thereto be maintained in Soft/Hard copy and should be reported to BCCL, HQ fortnightly.
8. Information of such arrangement at Mine/Project be given to local Police for the sake of liaisoning.
9. Mines have generally multiple entries and exits. Action are to be taken to ensure single entry/ exit points as far as possible in the mining area. Kutchra roads are to be cut-off trenches/ dumping overburden /erecting goal posts etc. to prevent trespassing/unauthorized entry.
10. Electronic surveillance is also done through CCTV Cameras at the entry/exit points and various sensitive places.
11. Area authorities will ensure implementation of Standing Operating Procedures (SOP) which are in vogue through out BCCL in respect of SOP for effective functioning of Control Rooms for surveillance on GPS attached Vehicles and IT devices to prevent pilferage & SOP for GPS based VTS.

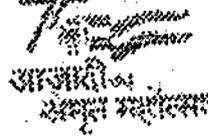
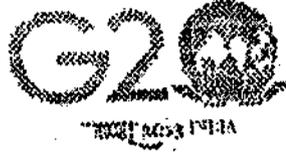


GM(IED)
BCCL

P.O (Doc P) - 364,



Bharat Coking Coal Limited



भारत कोकिंग कोल लिमिटेड
(एक मिनी-रून कम्पनी)
परियोजनापदाधिकारीकमकाबालक
एकीकृत नॉर्थ साउथ जीनागोरा कोलियरी
निवेदनपत्र

दिनांक: 04.05.2023

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/255

सेवा मे,

श्रीमान धाना प्रमारी,
अलकड़िहा ओपी
धनबाद ।

विषय: - प्राथमिकी दर्ज करने के संबंध में ।

महाशय,

सविनय निवेदन यह है कि मैं श्रीलेन्द्र कुमार सिन्हा, उम्र 55, पिता स्व. बद्रि प्रसाद, पता - NT-D/2 एमओसीपी, पोस्ट - परवा, जिला - धनबाद, 828201, वर्तमान में मैं बीसीसीएल के लोडिंग क्षेत्र के अंतर्गत एकी.नॉर्थ साउथ तिसरा जीनागोरा कोलियरी में परियोजना पदाधिकारी के पद पर कार्यरत हूँ। दिनांक 03.05.2023 को सुबह में अलकड़िहा ओपी के अंतर्गत पारवाद वस्ती में गणेश यादव भट्टा के वाउंडरी से सटा हुआ स्थल पर अंचल अधिकारी, झरिया अंचल, सीआईएलएफ एवं स्थानीय पुलिस बल के द्वारा कोयले का अवैध भंडारण पाया गया। उक्त जमा किए गए कोयले के उठाव के लिए क्षेत्रीय एवं कोलियरी प्रबंधन द्वारा पेलोडर एवं हाईबा के मदद से एकी.नॉर्थ साउथ तिसरा जीनागोरा कोलियरी को जमा किया गया, कोयले का कुल वजन 119 टन 850 किलोग्राम जमा किया गया।

अतः आपसे अनुरोध है कि राष्ट्रीय संपत्ति (कोयला) का अवैध कारबार में सम्मिलित व्यक्तियों के विरुद्ध अपने स्तर से जांच कर नियमानुसार विधिसम्मत कार्यवाही करने की कृपा करें।
आपके सूचनार्थ।

आपका विश्वासी

04/05/23
(श्रीलेन्द्र कुमार सिन्हा)

परियोजना पदाधिकारी

एकी० नॉर्थ साउथ तिसरा-जीनागोरा कोलियरी



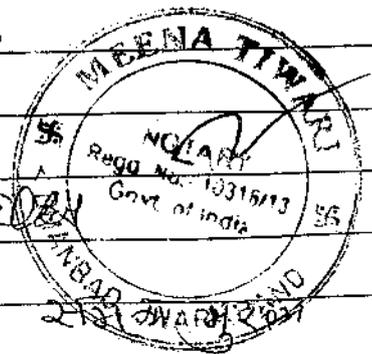
आज दिनांक 20/10/2022 दिन बुधवार को सुबह 8 बजे से
 पहाड़ी गोडा शिव मंदिर के पास डायर रखने की नरस
 का कार्य किया गया जिसमें एक pay loader और
 एक Scania, एक Hima Triber, O.B मान के लिए
 (उक्त स्थानों की नरस का कार्य 10.15 बजे से

नका यला)
 नरस के कार्य में डालकड (E) खात की जो
 2
 4

1. Sri Mahender Kumar S.P. Alakelha (O/P)
2. Sri, Kedar Nani Puri AS Alakelha OP
3. Sri, R.N. Jha - AS? " "
4. Sri, Nandu Mishra - Constable " "
5. Sri, Mahender Shaker - Constable " "

उक्त प्रयोग की जो 2

1. Sri, D.K. Manjhi - Manager ~~20/10/22~~
2. Sri, A.K. Sah - Manager (Ming) ~~20/10/22~~
3. Sri, Md. A.S. Mallick - Sr. O/Man. ~~20/10/22~~
4. Sri, Babubahadur Yada - Sr. O/Man
5. Sri, Milton Vishal - Heper
6. Sri Ravi Ranjan (O/M)
7. Sri Dhanraj K...



उपरोक्त नरस रखने की नरस के 20/10/22
 24 से 25 एवम् C.D. Balyapour Sri Ram Prवेश
 Kumar Sahab की उपस्थिति में

आज दिनांक 08/12/2022 दिन बुधवार को उत्तराखण्ड राज्य
 मुख्य न्यायाधीश के (अधीनस्थ न्यायाधीश) महोदय का कार्यालय
 में निम्न नाम जिसमें L & T Pay loader 9020 और प्ले
 HAYWA NO: 15111 महोदय के कार्यालय में

CISF और विभिन्न अधिकारियों की सूची है।

विभागीय श्री, S. K. Sinha P.O.
 श्री. D.K. Manjhi Magr. ~~08/12/22~~

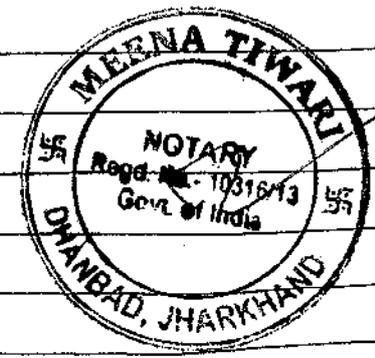
- 1) श्री, Hira Nand Raut - S.O. ~~08/12/22~~
- 2) श्री, Md. Anwar Shehoo Mellick - Sr. Officer ~~08/12/22~~
- 3) श्री, Milin Vishal - Helper.
- 4) श्री, Bire Bahadur Yadav - Sr. Officer.

CISF श्री, Inspector Mahabir Singh CISF Inspector ~~08/12/22~~

- 1) श्री, Behari Prasad ASI CISF ~~08/12/22~~
- 2) श्री, Anil Kumar Head Constable.
- 3) श्री, Jyoti Parkash CISF Crime ~~08/12/22~~

Alakdiha Dhana ~~08/12/22~~

- 1) Dhuli Soren ASI - Thuli Soren ~~08/12/2022~~
- 2) Mangra Kharya Hawildar. - ~~08/12/22~~
- 3) Mahender Dhakur - Constable 918 ~~08/12/22~~



Date
25/2/23

91

आज दिनांक 25.2.2023 को पं. प्र. के कार्यालय के पिछले escape route को कायम चोरी द्वारा खोल दिया गया था उसे lay border लाई 9020 के धुंध ले ली 0.5 से बढ़ कर दिया गया है. इस से गरीब के समग्र निम्न अधिकारी एवं C.S.F के नरक से होजूद था।

C.S.F को जोर से

1) Sri S.K. Tewari Sahab Inspector C.S.F.

+ three Constables

Time
25/2/23
C.S.F.

Department of ...

1) Sri S.D. Dhillon P. P. P. P. P.

2) Md. A. S. Mallick

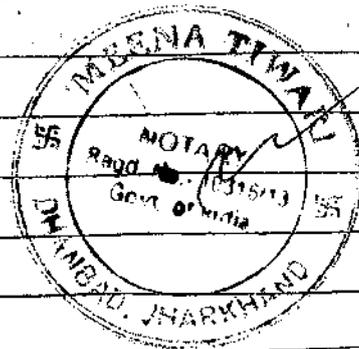
3) Ravi Ranjan

4) Mihir Vishal

5) Day Lender opt. Ram Pati - Rampote Ramesh

25/02/23
Lamin
R. K. K.
मिठू अजिता

Atak ditna Shankar ... Gopesh Kumar



92

आज दिनांक 18/03/2023 को सुरंगा शिव मंदिर के निरिक्षण के लिए विभागीय कर्मियों- अलकड़ीया भागा के साथ यहाँ आज के बाद भागा से पना चला आ 2.0 साहब आज नहीं आ रहे हैं कल 19/3/2023 को 2.0 साहब आयेगे उस लिए निरिक्षण तो काम कल होगा।

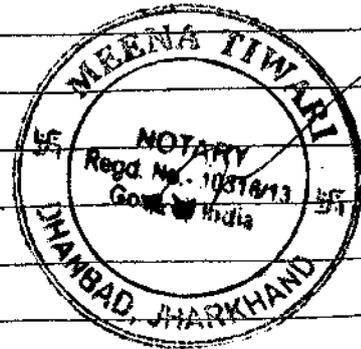
- 1) S. Maji H.E.M. 4th 18/3/23
- 2) P. S. Sayed Ishtyque Hussain 18/03/23
- 3) Sourav Kumar 18/3/23
- 4) Hira Nand Raut 18/03/23
- 5) Md. Anwar Shahood Mallick 18/3/23

CRPF के वरु

- 1) Shamsuddin - CRPF ASI
- 2) Fozif Dargi - Constable CRPF

Alakdiha Dhama के वरु

- 1) Shanker Shakur ASI - S. Shakur



93

पुनर्जातिनांक 1/13/2023 दिन रविवार को सुरक्षा पहोड़ी जोड़ा रहे
 एवं शिव शंकी के क्षेत्र में ए.० बलिपुर, अलकडीहा थाना,
 एडए और वि० सी० सी० एम० (ना.स.जि.लॉडन) के सम्पर्क
 और AGM Lodna Area के द्वारा निश्चित किया गया जिसमें
 जिसमें रात में कोयला से बरा बोरीया पाया उस अपत कर
 जाई से Scam 11/10/9605 में 5 टन के जिसका
 वजन 13240 kg है एवं हो रहे कोयला रकम के
 से कर जाई से 0.6 टन मिट्टी से पूर्ण रूप
 से कर जाई से

- 1) Sri, Ram Prवेश kumar E.O. Baljapur
- 2) Sri Shanker Thakur ASI Allakdiha O.P. S. H. K.
- 3) Sri, Shamsuddin 110 ASI C.S.P.

पिनायत सहकारी

- 1) Sri, S. Maji - AGM Lodna Area
- 2) Sri, S. K. Sinha - Project officer
- 3) Sri, Hera Nand Raw - Safety officer
- 4) Sri, Md. A. S. Mallick - Sr. Aman
- 5) Sri, Melhu Bishal - Helper मिट्टी
- 6) Sri, Kirpa Nand Singh

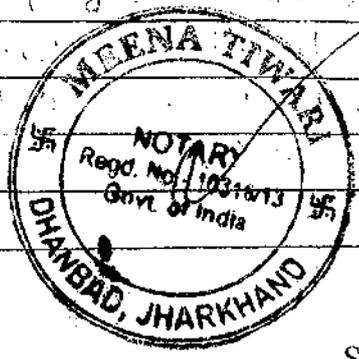


94

आज दिनांक 27/3/2023 को F पंच-के पाचरडे
 एसएफके पोस्ट के पाठ से कोमला चोरा द्वारा
 जो बन्द राई के खोला साया चा उरि
 0.3 द्वारा पूना (फिरा) बन्द किया
 साया चा रिक डोक से बे बे बोला
 लता कर बन्द किया साया को
 इस कार्य के दौरान एसएफके जवाग
 एक विमातीय मोड (उपस्थित थे)
 और एक हाइवा के चोरा का कोमल
 से गरी बेरा मी- एसएफके जवाग
 किया जिसे अनो सिंदरु के मीरा के
 के गिराया गया-

जवाग कोमल का के 6.180 रन हुआ।

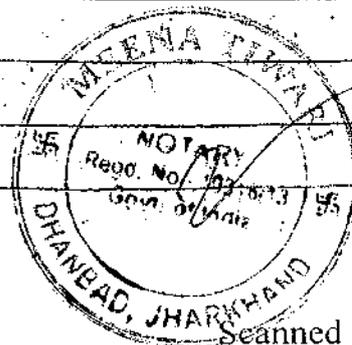
1. Md. A.S. Mallick Sr. Ofman
2. Azad Kr. Dixit Sr Ofman Azad Kr Dixit



95

आज दिनांक 6.4.2023 को सुरंगा पहाड़ी जोड़ा में डाक्टर शर्मा का निरिक्षण एवं तुलसी चरई का काम होता था लेकिन अलकंडीहा थाका के आज उपस्थित न होने के कारण एडवो ने भी- वहाँ पर जाने से ठीक सिधा की- काम जाय थाका उपस्थित होगा इस- उक्त स्थान का निरिक्षण एवं चरई का कार्य सम्पन्न है.

- 1) Sri Hira Nand Raut - S.O. A.H. 06/04/23
- 2) Sri Shantann Shil - Mgr. (D.H.) A.H. 04/23
- 3) Sri S.D. Dutta - Mgr. D/C BAF 06/04/23
- 4) Md. A.S. Mallik - Sr. Officer L.H. 04/23
- 5) Bir Bahadur Yadav - Officer 06/4/23

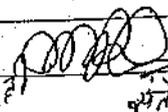
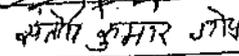


दि. - 07/04/2023 96

आज दिनांक 07/04/2023 दिन बुधवार को सुरंगा पहाड़ी गोड़ा खेत एवं शिव मेडिर के क्षेत्र में अपेक्षित खनन का निरीक्षण किया गया एवं हो रहे खनन के मुद्दे को ⁹⁰²⁰ ~~परामर्श~~ द्वारा मराई के बारे में हुआ। इस निरीक्षण एवं मराई के बारे में मि. मन आविकारी एवं धाना, C.I.S.F के लोग उपस्थित थे।

payload no-9020

धाना के आर से

- 1. महेंद्र कुमार SI -  4.23
- 2. संतोष कुमार गोप - 

C.I.S.F के तर्फ से

- 1. ~~...~~ POST COMMANDER
- 2. HODD AKSARIA CRT NCT
- 3. CRT/...
- 4. ASST. SUPERVISOR CRT

विभागीय अधिकारी (B.C.P.L.)

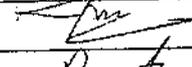
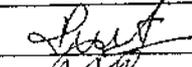
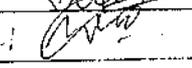
- 1. श्री S. K. Singh Project Officer
- 2. श्री S. D. Dwivedi In-charge Mining
- 3. श्री H. N. Routh Safety Officer
- 4. श्री Azad K. Singh In-charge Mining
- 5. श्री Arvind Kumar In-charge Mining
- 6. श्री मिठु विशाल - इंस्पर मिठु विशाल
- 7. श्री C. C. Mahato In-charge Mining - Chaudhary
- 8. श्री डी. डी. माझी, कोलिपरी मैनेजर
- 9. श्री Mubarak Bauri - Minor Bauri
- 10. श्री राम पात पासवान - payload no-9020 Romade Paswan
- 11. श्री निजामुद्दीन अनसारी (Hawala) JH-10-AG-5637

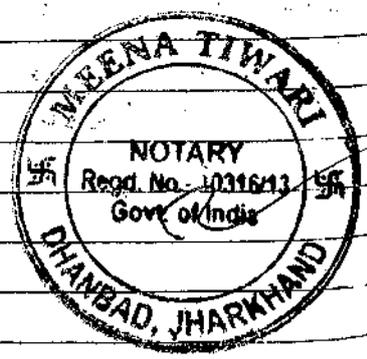


आज दिनांक 11.04.2023 को दिवंगत F पंच के मोनेटरी रैड कार्ड धर के पिछले सा रास्ता कोयला पारो द्वारा पुनः खोल दिया गया है। इस काम में विभागीय अधिकारी एवं कर्मचारी के साथ CISE O.R.T टीम भी उपस्थित थी।

- ① श्री D. K. Naly - Manager
- ② श्री, Santu Sill - Manager
- ③ श्री. B. S. Sakundhar Yadav O/M
- ④ श्री Sajid Hussain An O/M
- ⑤ श्री M. L. Vishwakarma - मि. विश्वास

CISE के तर्फ से

- ① B. R. BARWAL - 
- ② MAHESH KUMAR - 
- ③ R. K. MAHAR - 
- ④ Muna Kumar - 



date - 11/04/2023

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आज दिनांक - 11/04/2023 दिन - सोमवार का
 सुबह 9 बजे को सैल एवं बिचमंडिर 3 कोम 9
 म. अंकोल सैलर का निरीक्षण किया गया एवं 3
 36 मंकोल सैलर 3 ट्रेड का - PAY LOADER - 9020
 3 ड्रॉर मरि 3 का काय 3 का / 36 निरीक्षण एवं
 मरि 3 काय 4 - निम्न अंकोल 3 एवं थाना,
 C2SF 3 लोड 34 रिश्त 3 /

थाना 3 अंकोल 3 -

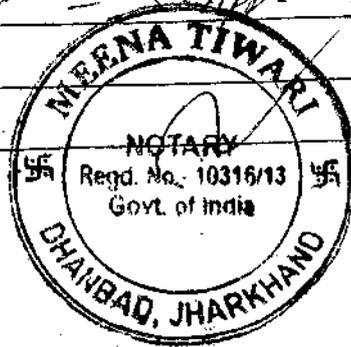
- ① m. Khator - Hanvaldar H. Manjra Manjra
- ② Santosh Kumar - Santosh Kumar

~~36~~ C2SF 3 अंकोल 3 -

- ① Bhagnumji yadar - 11/04/23
- ② Harsh yadar - 11/04/23
- ③ Runstagh - 11-4-23

विभागीय अधिकारी (BCEL)

- ① Sri D.K. Majhi - manager
- ② " Santanu Sill - S.O
- ③ " S.C. Chacham - Sr. O/man
- ④ " Arvind Kumar - Sr. O/man
- ⑤ " Mithu Bishal - Helper
- ⑥ " Ranpat - pay-loader operator
- ⑦ " Nizamuddin Ansari - Driver
- ⑧ " Shushil Kumar - S. O.P.



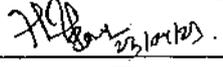
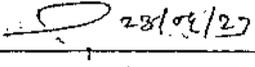
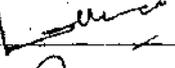
दि. 23/04/2023

99

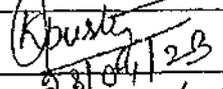
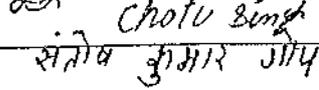
आज दिनांक 23/04/2023 को राविका को सुदामा शिवगंज
 का काम खेत में है। एके अक्षय खान लघुम को 0.13
 का मिश्रण का मरस का काम मिश्रण का 25 का मरस
 खेत के मुँह का मरस का काम है। Pay loader का
 9020 का Scanner का मरस Triper का 0.13 का काम
 का काम का मरस मिश्रण का मरस का काम का
 विनिर्माण का काम, एके एके काम का काम का
 मरस का काम का मरस का काम का काम का काम का
 मुँह का मरस मिश्रण का काम

आज्ञा का काम का काम का काम

23/04/23

1. Sri Itira Nand Raut S.O. 
2. Sri S. D. Dutta Manager Mining 
3. Md. A.S. Mallick - Sr. Overman 
4. Sri, Arvind Kumar - Overman 
5. Sri, Bir Bahadur - Sr. Overman 
6. Sri, Kirpa Nand Singh - Helper 
7. Sri, Melhu Vishal - Helper. निरक्षर

Alatediha Thane का काम का काम

1. Sri, Kedar Nelli Pusti S.I. 
2. Sri, Chotu Singh Constable 
3. Sri, Santosh ver. Gope " 1343 संतोष कुमार जी



100

आज दिनांक 10/05/2023 को सुबह 10 बजे को सुनाने
 शिव मंदिर के निर्माण में अक्षय 2900 रु के
 Pay Ledger L & T 2020 एवं दूर प्रमाणित
 O.B (Bolder) को हस्ताक्षर अक्षय 2900 रु के
 हुए हैं Bolder में मरु नाम अक्षय 2900 रु
 मरु के सभ्य विमोक्षित अभिषेक के
 अक्षय 2900 रु के अक्षय 2900 रु के

Atakidha Thana के अक्षय 2900 रु के

- 1. श्री Deepak kr. Paswan : ASI ^{ASI} Deepak ₁₀₋₅₋₂₃
- 2. Santosh kr. Gope : 1343 _{अक्षय 2900 रु के}
- 3. Nandhu kumar : 1641 _{अक्षय 2900 रु के}

CISE के अक्षय 2900 रु के

- 1. Sri Bhardwaj, Mishra ASI ^{ASI} Bhu
- 2. Smt. Bandana Rani Constable _{अक्षय 2900 रु के}
- 3. " Binla Devi - " _{अक्षय 2900 रु के}
- 4. Sri, G. Samadhan - " _{अक्षय 2900 रु के}



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आज दिनांक 30/05/2023 दिन मंगलवार को सुदंता पक्षी
 शिवगरी के निचले खेत में हेर रहे अक्सर खन्न खालों
 को 0.15 एंपे मिमी द्वारा Pay loader एवं ट्रैक्टर के द्वारा
 शरीर खानों में ग्राहों का कार्य किया गया इस अक्सर
 खन्न ग्राहों के कार्य में शामिल था, CIST,
 एक विभागीय अधिकारी उपस्थित थे।

Atakdika Thana के ARy है,

1) Sri. ~~Ramesh Das~~ Kedar Nath Puri S.I. ~~30/05/23~~

2) Sri. Mangra Kanya Hawaldar 12023 Mantra Kanya

3) Sri. Santosh Kumar Gope - 1343

CIST के ARy है

1) Sri. Ramesh Das CIST S.I. ~~30/05/23~~

2) Sri. Vinay Kumar ASI CIST

3) Sri. B. R. Barwal ASI CIST 30.5.23

4)

Arany
30/5/23

विभागीय

1) Sri. A. K. Sah Manager (Mining) ~~30/5/23~~

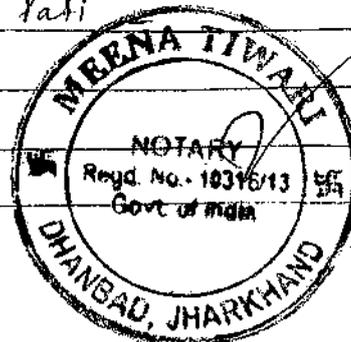
2) Sri. S. D. Dutta Manager (Mining) 30/05/2023

3) Mr. A. S. Mallick Jr. O/Man ~~30/5/23~~

4) Sri Charan Chandra Jr. O/Man

5) Kirpa Nand Singh - Helper - ~~30/5/23~~

6) Pay loader off. Ram pati



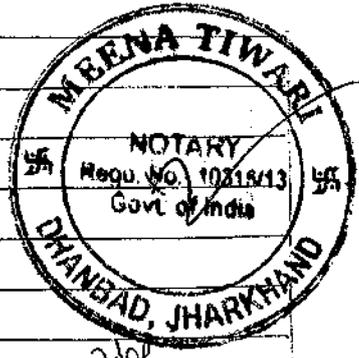
आज दिनांक 13.06.2023 दिन मंगलवार के सुबह
 शिव गंदा के निचे खेत में अलकड़ीया खाना, CISF के
 IRT Team एवं विनाशक क्षमताएं एवं कर्मचारियों
 के साथ पूरे खेत का निरीक्षण किया गया एवं पाया
 गया कड़े हथानों में कोयला पेटों द्वारा प्रकेंच रखना
 किया जा रहा है. इन सारे प्रकेंच रखना के हथानों का
 पूरे O.B डिक को नया गया इस नरस के साथ
 में Camera No(3), Pala dumper - 1, गाड़ी
 1 hay loader 247 20 व. 1511/
 कुल 6 (छह) डिक को Bolder द्वारा
 पूरा खेत को नरस किया गया।

अलकड़ीया खाना की शीट है

- 1) Sri Janshar Lal Mandel ASI ~~607/ERT/1511/2023~~
- 2) Sri, Santosh Kumar Constable ~~4110/3/11/23~~
- 3) Sri, Mandu Mishra Constable ~~109/11/23~~
- 4) Sri, Santosh Kumar, Santosh Kumar

CISF के नरस

- 1) Bihari Prasad ASI/ER ~~13/6/23~~
- 2) Pradeep Kumar ASI/ER ~~13/6/23~~
- 3) Kanhaiya Lal ASI/ER ~~13/6/23~~
- 4)



पानिखत नरस के शीट है

- 1) Sri, Hira Nand Raut S.O ~~13/6/23~~
- 2) Sri Rustom Ali Ansari ACM/CP ~~13/6/23~~
- 3) Mad. A.S. Mallick In. Aman. ~~13/6/23~~
- 4) Sri, Birbahadur Yadav Aman. ~~13/6/23~~
- 5) Sri, Dinesh Rabidas Assistant ~~13/6/23~~
- 6) Sri, Kirpa Nand Singh Assistant ~~13/6/23~~

दिनांक: 07.07.2023 105

आज दिनांक 07/07/2023 दिन शुक्रवार के
 सुरेगा शिव मंदिर के नीचे अपेक्षित रचनात्मक
 कार्य के लिए कार्य सम्पन्न हुआ इस मराठी
 के कार्य में 2-Scanning, 1-Hyway-1 और L&F
 9020 pay loader (माता), HYWAY और Scanning
 से 08 dump करके pay loader करी मुँह
 को पूरा रूप से षे मराठी किता समा।
 इस मराठी के दौरान 30 मिनट तक
 के नरफ रहे

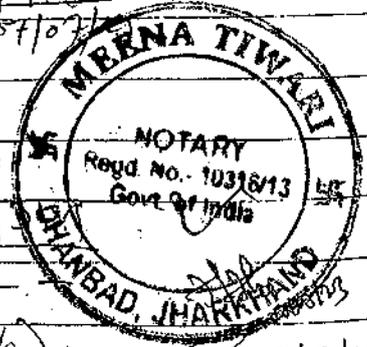
1. श्री Kedarnath Party (S.I.) @ Prusti
2. Nandu Kr Mishra (consulter) @ Prusti
3. Mahendra Thakur @ Prusti
- 4.

CISE के नरफ रहे

1. श्री S. D. MITAL - CISE - 07/07/23
2. श्री Rakesh Kumar - CISE
3. श्री HARSHADAR - CISE
4. GUM RAO - CISE

विभागीय अधिकारी एवं इंसपेक्टर

1. Mr. Hiranand Rout - S/O
2. Mr. S. D. Datta (HC B&F Patch)
3. Mr. Bir Bahadur Jadan (S/O M)
4. Mr. Azad Kr. Singh (S/O M) - Azad Kr. Singh
5. Mr. Mithu Bisal - S/O M - Mithu Bisal

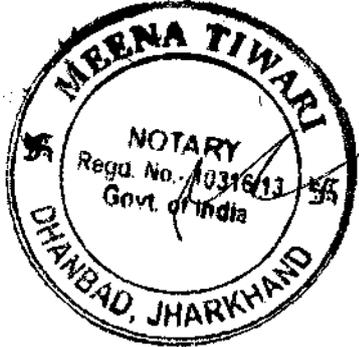


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आज दिनांक 15.7.2023 दिन वृद्धपतिवार को जिनगी
 सुरेन्द्र शिव मंदीर के पास एवं निचले 240 मी. सड़क
 रखने स्थल को बस बंद (O.B) Bolder एवं मिट्टी द्वारा
 बरतने का कार्य किया गया। इस मार्ग के कार्य में
 एक Pay Loader, एक JCB, दो Scania, एवं
 एक TATA HYVA ट्रिपर तथा JCB एवं Pay Loader
 द्वारा OB उठा कर Scania एवं ट्रिपर में लोड
 किया गया। शेष शरै, सड़क रखने स्थल के
 लिए भी JCB द्वारा clear कर के O.B द्वारा
 बरतने किया गया -

इस मार्ग के कार्य में निम्न लोग
 उपस्थित थे।

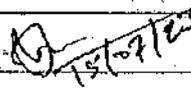
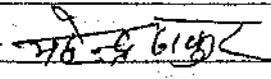
- Alakhendra D.P. (Dhaka) के द्वारा
1. Sri Jawar Lal Mandal A.S.P. बघातेर मंडल स्टेशन
 2. Sri Santosh Kr. Gope Constable सतेश कुमार जी
 3. Sri Nandu Mishra - do - नन्दु मिश्रा



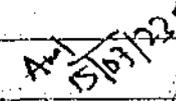
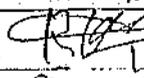
108

आज दिनांक 15/07/2023 दिना गानिकार को सुकंगा पदो गोडा
 क्षेत्र में काबुल एक्शन के मुद्दे को एक lay loader L4720
 को Scania एवं एक. TATA Tripu के 0.15 ला कट
 सोर मुद्दे को मरई किया गया मरई के दौरान
 Alakdiha Thana के मोर ले एसए की मोर मोर
 प्रत्येक को-वर्क के बिना मोर (उपलब्ध है)
 कुल पांच मुद्दे को पूर्ण रूप से 0.15 डार मरई किया
 गया

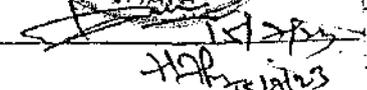
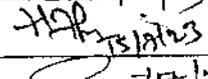
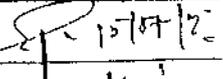
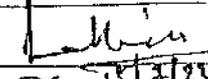
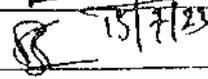
Alakdiha Thana के वर्क के

1. Sri, Shesamender Rao ASI 
2. Sri Nandan Mishra Constable 
3. Sri Mahender Shekar Constable 
- 4.

CISF के वर्क के

1. Sri R. K. Mishra ASI CISF 
2. Sri Kanhya Lal ASI CISF 
3. Mrs D. Gupta Constable CISF 
4. Sri, J. N. Yadav
5. Anil Mehta 
6. Rajendra Kumar, ASI/E. 

यंत्रक की मोर के

1. Sri, D. K. Majhi Manager 
2. Sri, Hira Nand Raut S.O 
3. Sri, S. D. Dutta - Agr. Insp 
4. Sri, Mr. A. S. Mallick Sr. O/Man 
5. Sri, Bir Bahadur Yadav O/Man 
6. Sri, Kirba Nand Singh Helper -



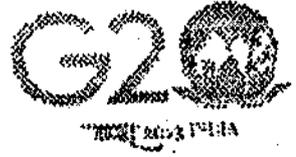
109

J



भारत कोकिंग कोल लिमिटेड

Bharat Coking Coal Limited



आजादी का अमृत महोत्सव

भारत कोकिंग कोल लिमिटेड

(एक मिनी-रून कम्पनी)

परियोजनापदाधिकारीकक्षायाल
एकीकृत नॉर्थसाउथजीनागोरा कोलियरी
मोहनगोत्र

दिनांक: 04.05.2023

पत्रांक सं० बीसीसीएल/ना०सा०ति०/2023/255

सेवा मे,

श्रीमान धाना प्रभारी,
अलकड़िहा ओपी
धनबाद ।

विषय: - प्राथमिकी दर्ज करने के संबंध मे ।

महाशय,

सविनय निवेदन यह है कि मै शैलेंद्र कुमार सिन्हा, उम्र 55, पिता स्व. बद्रि प्रसाद, पता - NT-
D/2 एमओसीपी, पोस्ट - परखा, जिला - धनबाद, 828201, वर्तमान मे मै बीसीसीएल के लोडिंग
क्षेत्र के अंतर्गत एकी.नॉर्थ साउथ तिसरा जीनागोरा कोलियरी मे परियोजना पदाधिकारी के पद पर
कार्यरत हूँ। दिनांक 03.05.2023 को सुबह मे अलकड़िहा ओपी के अंतर्गत पारखाद बस्ती मे गणेश
यादव भट्टा के बाउंडरी से सटा हुआ स्थल पर अंचल अधिकारी, झरिया अंचल, सीआईएसएफ एवं
स्थानीय पुलिस बल के द्वारा कोयले का अवैध भंडारण पाया गया। उक्त जमा किए गए कोयले के उठाव
के लिए क्षेत्रीय एवं कोलियरी प्रबंधन द्वारा पेलोडर एवं हाईबा के मदद से एकी.नॉर्थ साउथ तिसरा
जीनागोरा कोलियरी को जमा किया गया, कोयले का कुल वजन 119 टन 850 किलोग्राम जप्त किया
गया।

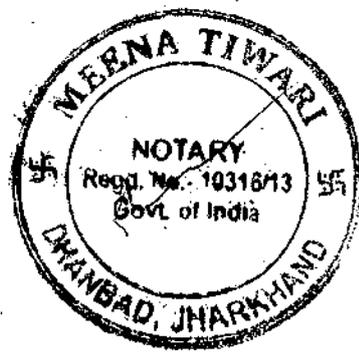
अतः आपसे अनुरोध है कि राष्ट्रीय संपत्ति (कोयला) का अवैध कारबार मे सम्मिलित
व्यक्तियों के विरुद्ध अपने स्तर से जांच कर नियमानुसार विधिसम्मत कार्यवाही करने की कृपा करे।
आपके सूचनार्थ।

आपका विश्वासी

04/05/23
(शैलेन्द्र कुमार सिन्हा)

परियोजना पदाधिकारी

एकी० नोर्थ साउथ तिसरा-जीनागोरा कोलियरी



110

Further, it is pertinent to mention here that Lodna Area/BCCL management has taken numerous steps in these sites to prevent re occurrence of illegal activities/pilferage of coal.

Details of action taken to prevent re occurrence of illegal activities/pilferage of coal and FIR's has been submitted already in the past and is being enclosed for kind reference.


General Manager
Lodna Area, BCCL

Kind information to DC, Dhanbad.

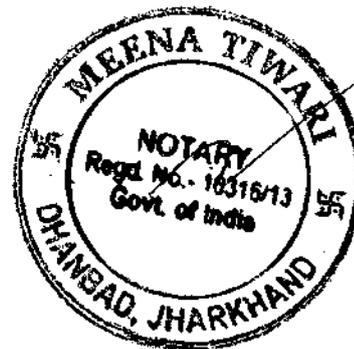
Copy to:

1. DMO, Dhanbad
2. Officer In-Charge, Alakdiha Thana.

Enclosure:

1. Ownership land details of Surunga & Pahadigoda covering illegal pits in and around. (P/c - 1 to 3)
2. Mouza plan of Surunga & Pahadigoda highlighting the site of illegal digging/pilferage of Coal (P/L - 4)
3. Photos of preventive and control measures on re-occurrence of illegal activities/pilferage of Coal (P/L 5-21)
4. Copies of related FIR's regarding illegal digging/pilferage of Coal. (P/c 22-34)
5. Copies of complaints regarding illegal digging/pilferage of Coal. (P/c 35-47)

O/C



212

- 111 - 'K'

<p>भारत कोकिंग कोल लिमिटेड एक गिनीरत कंपनी (कोल इंडिया लिमिटेड का अंग) महाराजगढ़ कोल क्षेत्र, पो- भागा धनबाद-828-301, झारखंड Email: gm@lodna.bccl@coalindia.in सी.आर.एन. U10101JH1972GO1000918</p>	  	<p>Bharat Coking Coal Limited A Mini Ratan Company (A Subsidiary of Coal India Limited) Office of the General Manager Lodna Area, PO-Ghaga Dhanbad-828301 (Jharkhand). Email: gm@lodna.bccl@coalindia.in CIN:U10101JH1972GO1000918</p>
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Ref. No. **BCCL/LA/GM(Lodna)/2023/359**

Dated - 26/07/2023

To,
Circle Officer,
Baliapur, Dhanbad

Subject: Regarding illegal digging/pilferage of coal from Raiyats land of Pahadigoda and Central Surunga.

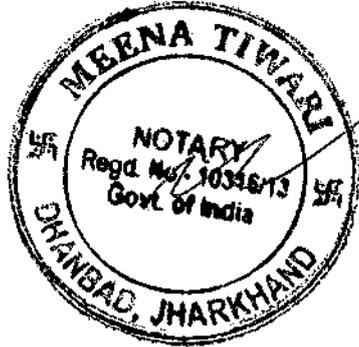
Dear Sir,

During the inspection made by NGT Team, District Administration authorities, CISF personnel and BCCL Officials on dated 21-07-2023 in and around Central Surunga and Paharogoda (Mouza Surunga), it was observed that closed illegal pits well were found in Surunga which were completely filled up by Lodna Area authorities with the help of CISF personnel and Police officials in the past. But, during inspection, some illegal shallow pits were found at Pahadigoda village which was surrounded by dense series of trees. These pits has also been filled up, to prevent any occurrence of illegal digging/pilferage of coal.

The coal seams, at that places are within the lease of Lodna Area while land above the coal seams are under the ownership of villagers of Central Surunga and Pahadigoda, where there is no surface rights of M/s BCCL. As the land are owned by Raiyats and are under their possession till date, preventive actions from District Administration/Police is required to stop illegal digging/pilferage of coal completely from the site.

O/c

Details of land and their ownership is hereby attached for your ready reference. In this relation, FIR vide ref no BCCL/NTST/2023/419 dated 24-07-2023 has already been put to Alkadiha Police Station (copy attached)



BEFORE THE NATIONAL GREEN
TRIBUNAL, EASTERN BENCH, KOLKATA
ORIGINAL APPLICATION NO. 57/2023/EZ

In the matter of :-
Ajay Rajak.

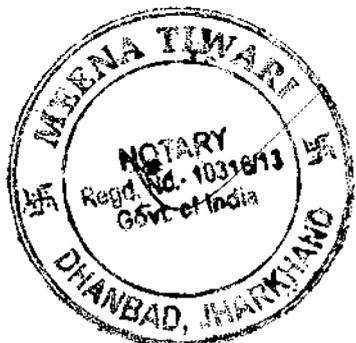
...Petitioner

-Versus-

Ministry of Coal & Ors.

....Respondents

COUNTER AFFIDAVIT ON BEHALF OF THE
RESPONDENT NOS. 3 AND 7



Fox & Mandal,
Solicitors & Advocates,
12, Old Post Office Street,
Kolkata - 700 001